# Fifth Lok Sabha VI Session (13/11/1972 to 22/12/1972)

## LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 13, 1972/Kartika 22, 1894 (Saka)

### No. 185

11 A.M.

#### f. Oath or Affirmation

The following Members made and subscribed the oath and took their seats in the House:—

- (1) Shri K. Chikkalingaiah (oath in English)
- (2) Shri Purushottam Ganesh Mavalankar (oath in Hindi).

## 2. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri A. K. Gopalan, Indrajit Gupta, Era Sezhiyan, Atal Bihari Vajpayee, P. K. Deo. Prasannbhai Mehta, Samar Guha, Shiv Kumar Shastri, Jambuvant Dhote and Rana Bahadur Singh made references to the passing away of (1) Shri C. C. Desai, Swami Ramanand Shastri, Shri Shiva Chandika, Shri M. Rajangam, who were sitting Members of Lok Sabha; (2) Shri Jagannath Das, who was a Member of the Central Legislative Assembly and Provisional Parliament; Shri Manu Subedar, who was a Member of the Central Legislative Assembly; Shri R. S. Vidyarthi, who was a Member of the Fourth Lok Sabha; Shri R. Sankar, who was a Member of the Constituent Assembly; and (3) Sant Fateh Singh.

Thereafter, Members stood in silence for a short while as a mark of respect.

## 3. Starred Questions

Starred Questions Nos. 1 and 2 were orally answered. Replies to remaining questions were laid on the Table.

#### 4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—36, 38—67, 69—158 and 160—200 were laid on the Table.

#### 5. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri S. M. Banerjee and others regarding rise in prices with particular reference to levy sugar and vanaspati.

Shri S. M. Banerjee then asked for leave of the House to the moving of the motion. Leave was granted. It was decided that the motion would be taken up on the 14th November, 1972.

## 6. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of External Affairs to Pakistan's continued intransigence in respect of delineation of the line of actual control in Jammu and Kashmir.

The Minister of External Affairs made a statement in regard thereto.

## 7. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 123 (2) (a) of the Constitution:—
  - (i) The Payment of Bonus (Amendment) Ordinance, 1972 (No. 8 of 1972) promulgated by the President on the 23rd September, 1972.
  - (ii) The Sick Textile Undertakings (Taking over of Management) Ordinance, 1972 (No. 9 of 1972) promulgated by the President on the 31st October, 1972.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Bombay Port Trust for the year 1970-71 and the Audit Report thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
  - (i) The Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1972, published in Notification No. S.O. 575 (E) in Gazette of India dated the 4th September, 1972.
  - (ii) The Nationalised Banks (Management and Miscellaneous Provisions) (Third Amendment) Scheme, 1972, published in Notification No. S.O. 651 (E) in Gazette of India dated the 25th September, 1972.
- (4) A copy of the Third Interim Report (Hindi and English versions) of the Third Pay Commission on Further Interim Relief to Central Government Employees.
  - (5) A copy of the Annual Report (Hindi and English versions) of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (6) A statement on the damage caused by floods and cyclones during the monsoon of 1972 in the country.
- (7) A statement on the power position in the country.
- (8) (i) Interim Report of Bonus Review Committee signed by Chairman, Dr. S. D. Punekar, Shri N. S. Bhat and Shri Harish Mahendra.
  - (ii) Interim Report of Bonus Review Committee signed by Shri R. P. Billimoria, Shri Mahesh Desai, Shri G. Ramanujam and Shri Satish Loomba.
  - (iii) Government Resolution (Hindi and English versions) No. S-33025|23|72-WB dated the 19th October, 1972 notifying Government's decisions on the above Reports.
- (9) A copy of the Custody and Handling of Exhibits in the Indian Museum, Calcutta, Rules. 1972 (Hindi and English versions) published in Notification No. G.S.R. 1071 in Gazette of India dated the 2nd September 1972, under sub-section (3) of section 15A of the Indian Museum Act, 1910.
- (10) A copy of the University Grants Commission (Terms and conditions of service of employees) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1070 in Gazette of India dated the 2nd September, 1972, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.

# 8. Report of Joint Committee-Laid on the Table \(^{\)

Shri Samar Guha laid on the Table a copy of the Report of the Joint Committee on the Prevention of Water Pollution Bill, 1969.

#### 9. Evidence before Joint Committee-Laid on the Table

Shri Samar Guha laid on the Table a copy of the evidence given before the Joint Committee on the Prevention of Water Pollution Bill, 1969.

#### 10. Report of Estimates Committee

Shri Kamal Nath Tewari presented the Twenty-first Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Third Report on the Ministry of Education and Social Welfare (Department of Social Welfare)—General Social Welfare.

# 11. Statement by Minister

The Minister of Finance laid on the Table a statement on the price situation.

## 12. Motions regarding Reports of Joint Committees

(i) Shri Amarnath Vidyalankar moved the following motion:-

"That this House do extend upto the 15th December, 1972, the time for the presentation of the Report of the Joint Committee on

the Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto."

The motion was adopted.

(ii) Shri R. D. Bhandare moved the following motion:--

"That this House do extend upto last day of the current session, the time for presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

The motion was adopted.

(iii) Shri Satish Chandra moved the following motion:-

"That this House do extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country."

The motion was adopted.

(iv) Shri Nawal Kishore Sharma moved the following motion:-

"That this House do extend upto the last day of the first week of next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969."

The motion was adopted.

(v) Shri S. C. Samanta moved the following motion:—

"That this House do extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952."

(Lok Sabha adjourned at 1.30 p.m. and re-assembled at 2.30 p.m.)
The motion was adopted.

### 13. Government Bills-Passed

√(i) The Central Sales Tax (Amendment) Bill, 1971, as reported by Select Committee

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri K. R. Ganesh.

The following Members took part in the debate:-

- (1) Shri Dinesh Joarder
- (2) Shri Prabodh Chandra
- (3) Shri Ramavatar Shastri
- (4) Shri J. Matha Gowder
- (5) Shri R. V. Bade

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as reported by the Select Committee, be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill, as reported by the Select Committee, was passed.

✓(ii) The Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Amendment Bill, 1972

The motion for consideration of the Bill was moved by Shri A. C. George.

The following Members took part in the debate:-

- (1) Shri Krishna Chandra Halder
- (2) Shri J. Matha Gowder
- (3) Shri S. A. Kader
- (4) Shri Jharkhande Rai
- (5) Shri Vasant Sathe
- (6) Shri B. S. Chowhan
- (7) Shri Jambuvant Dhote
- (8) Shri Chandrika Prasad

Shri A. C. George replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri A. C. George. The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Sat Pal Kapur
- (3) Shri A. C. George

The motion was adopted and the Bill was passed.

## 14. Government Bill-Under Consideration

The Limestone and Dolomite Mines Labour Welfare Fund Bill, 1972

The motion for consideration of the Bill was moved by Shri R. K. Khadilkar.

The following Members took part in the debate:-

- (1) Shri Mohammad Ismail /
- (2) Shri S. N. Singh
- (3) Shri Ramsahai Pandey
- (4) Shri Bhogendra Jha (Speech unfinished).

The discussion was not concluded.

B. P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th November, 1972).

## BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, November 14, 1972 Kartika 23, 1894 (Saka)

### No. 186

## 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 21, 22 and 24—29 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 201—216, 218—327, 329—346 and 348—400 were laid on the Table.

## ✓ 2. Calling Attention

Shri Priya Ranjan Das Munsi called the attention of the Minister of Home Affairs to the recent disturbances in Assam on language issue.

The Minister of State for Home Affairs made a statement in regard thereto.

## ✓4. Suspension of Member

Shri Raj Bahadur moved that Shri Jyotirmoy Bosu, a Member of the House named by the Speaker, be suspended from the service of the House for two days.

On the motion the House divided, Ayes 175; Noes 58. The motion was accordingly adopted.

## 5. Papers Laid on the Table

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The following papers were laid on the Table:-

- (1) A copy of the Forty-seventh Report of the Law Commission on the Trial and Punishment of Social and Economic Offences.
- (2) (i) A copy of the Report of the Committee on Taxation of Agricultural Wealth and Income.
- (ii) A statement explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (3) A statement (Hindi and English versions) indicating the result of the Central Government Market Borrowings during September, 1972.

## 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 13th November, 1972, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972, up to the first day of the Eighty-third Session (Budget Session) of Rajya Sabha.

#### 7. Assent to Bills

- (i) Secretary laid on the Table following four Bills passed by the Houses of Parliament during the last session and assented to:—
  - (1) The Insecticides (Amendment) Bill, 1972.
  - (2) The Rice-Milling Industry (Regulation) Amendment Bill, 1972.

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- (3) The Delhi University (Amendment) Bill, 1972.
- (4) The Appropriation (No. 4) Bill, 1972.
- (ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following fifteen Bills passed by the Houses of Parliament and assented to:—
  - (1) The Coking Coal Mines (Nationalisation) Bill, 1972.
  - (2) The Payment of Gratuity Bill, 1972.
  - (3) The Constitution (Twenty-eighth Amendment) Bill, 1972.
  - (4) The Diplomatic Relations (Vienna Convention) Bill, 1972.
  - (5) The Public Debt (Amendment) Bill, 1972.
  - (6) The Punjab New Capital (Periphery) Control (Chandigarh Amendment) Bill, 1972.
  - (7) The Indian Iron and Steel Company (Taking over of Management) Bill, 1972.
  - (8) The Antiquities and Art Treasures Bill, 1972.
  - (9) The Wild Life (Protection) Bill, 1972.
  - (10) The Rulers of Indian States (Abolition of Privileges) Bill, 1972.
  - (11) The Seeds (Amendment) Bill, 1972.
  - (12) The Mines and Minerals (Regulation and Development) Amendment Bill, 1972.
  - (13) The General Insurance Business (Nationalisation) Bill, 1972.
  - (14) The Indian Copper Corporation (Acquisition of Undertaking) Bill, 1972.
  - (15) The Former Secretary of State Service Officers (Conditions of Service) Bill, 1972.

## 8. Report of Business Advisory Committee

Shri Raj Bahadur presented the Seventeenth Report of the Business Advisory Committee.

## 9. Statement by Minister

- (i) The Minister of Agriculture laid on the Table a statement on drought situation in the country.
- (ii) The Minister of Agriculture laid on the Table a statement on Agricultural Production Programme.

#### Statement Re: Supplementary Demands for Grants (General)— 1972-73.

Shri K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1972-73.

(Lok Sabha adjourned at 2.40 P.M. and re-assembled at 3.33 P.M.)

# 1. Adjournment Motion Re: Rise in Prices with Particular Reference to Levy Sugar and Vanaspati

At 3.35 P.M. Shri S. M. Banerjee moved the following motion:—
"That the House do now adjourn."

The following Members took part in the debate:-

- (1) Shri R. K. Sinha
- (2) Dr. Karni Singh
- (3) Shri N. K. P. Salve
- (4) Shri Purushottam Ganesh Mavalankar
- (5) Shri Darbara Singh
- (6) Shri Samar Mukherjee
- (7) Shri Atal Bihari Vajpayee
- (8) Shri Fakhruddin Ali Ahmed
- (9) Shri G. Viswanathan
- (10) Shri Shyamnandan Mishra
- (11) Shri Piloo Mody
- (12) Shri Madhu Dandavate
- (13) Shri S. A. Shamim
- (14) Shri Y. B. Chavan

Shri S. M. Banerjee replied to the debate.

On the motion the House divided, Ayes 34; Noes 185. The motion was accordingly negatived.

# 12. Government Bill—Under Consideration

The Limestone and Dolomite Mines Labour Welfare Fund Bill, 1972.

Discussion on the motion for consideration of the Bill moved on the 13th November, 1972, continued.

Shri Bhogendra Jha took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

8.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th November, 1972)

## BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, November 15, 1972 Kartika 24, 1894 (Saka)

## No. 187

11.01 A.M.

## 1. Starred Questions

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• Starred Questions Nos. 41, 43, 50, 51, 53, 56, 58, and 59 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Uustarred Questions

Replies to Unstarred Questions Nos. 401—413, 415—438, 440—447, 449—456, 458—464, 466—493, 495—509, 513—526, 528, 530—545, 547—562, 564—575, 577—586, 588—595, and 597—600 were laid on the Table.

## 3. Calling Attention

Shri Shashi Bhushan called the attention of the Minister of Communications to the situation arising out of recovery of letter-bombs in various post offices of the country and steps taken in this regard.

The Minister of Communications made a statement in regard thereto.

## 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Eighth Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 545 in Gazette of India dated the 29th July, 1972, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy of the Arms (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1011(A) in Gazette of India dated the 26th August, 1972, under sub-section (3) of section 44 of the Arms Act, 1959.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:
  - i' The Indian Forest Service (Pay) Third Amendment Rules. 1972, published in Notification No. G.S.R. 401(E) in Gazette of India dated the 2nd September, 1972.

- (ii) The Indian Administrative Service (Recruitment) Amendment Rules, 1972, published in Notification No. G.S.R. 437(E) in Gazette of India dated the 11th October, 1972.
- (iii) The Indian Police Service (Recruitment) Amendment Rules, 1972, published in Notification No. G.S.R. 438(E) in Gazette of India dated the 11th October, 1972.
- (iv) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1972, published in Notification No. G.S.R. 439(E) in Gazette of India dated the 11th October, 1972.
- (v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1972, published in Notification No. G.S.R. 440(E) in Gazette of India dated the 11th October, 1972.
- (vi) The Indian Administrative Service (Probation) Second Amendment Rules, 1972, published in Notification No. G.S.R. 1247 in Gazette of India dated the 7th October, 1972.
- (vii) The Indian Police Service (Probation) Second Amendment Rules, 1972, published in Notification No. G.S.R. 1248 in Gazette of India dated the 7th October, 1972.
- (viii) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1972, published in Notification No. G.S.R. 1351 in Gazette of India dated the 28th October, 1972.
- (ix) The Indian Police Service (Appointment by Promotion (Second Amendment Regulations, 1972, published in Notification No. G.S.R. 1352 in Gazette of India dated the 28th October, 1972.
- \*(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Fixation of Cadra-Strength) Eighth Amendment Regulations, 1972, published in Notification No. G.S.R. 377(E) in Gazette of India dated the 17th August, 1972.
  - (ii) The Fourteenth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 378(E) in Gazette of India dated the 17th August, 1972.
  - (iii) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 1972, published in Notification No. G.S.R. 384(E) in Gazette of India dated the 21st August, 1972.
  - (5) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

<sup>\*</sup>The Notifications were previously laid on the Table on the 2nd September, 1972 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (i) Review (Hindi and English versions) by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1970-71.
- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Annual Report (Hindi version) of the Khadi and Village Industries Commission. Bombay, for the year 1969-70 under sub-seciton (3) of section 24 of the Khaid and Village Industries Commission Act, 1956, along with the Statistical Statement.

## 5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Eighteenth Report of the Committee on Private Members' Bills and Resolutions.

## 6. Motion Re: Seventeenth Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:-

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 14th November, 1972."

The motion was adopted.

#### 7. Matter Under Rule 377

Shri S. M. Banerjee raised a matter regarding delay in submission of the final Report of the Pay Commission.

On behalf of the Minister of Finance, the Minister of Parliamentary Affairs made a statement on the subject.

# 8. Statement Re: Supplementary Demands for Grants (Railways)— 1972-73

Shri T. A. Pai presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1972-73.

## 9. Statement Re: Demands for Excess Grants (Railways)-1970-71

Shri T. A. Pai presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1970-71.

#### 10. Government Bill-Passed

The Limestone and Dolomite Mines Labour Welfare Fund Bill, 1972

Discussion on the motion for consideration of the Bill moved on the 13th November, 1972, continued.

The following Members took part in the debate:-

- (1) Shri Bhogendra Jha
- (2) Shri J. Matha Gowder

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Dr. Laxminarayan Pandeya
- (4) Shri R. N. Sharma

- (5) Shri Damodar Pandey
- (6) Shri Ramsingh Bhai Varina

Shri R. K. Khadilkar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. K. Khadilkar.

The following Members took part in the debate:-

- (1) Shri Hukam Chand Kachwai
- (2) Shri R. K. Khadilkar

The motion was adopted and the Bill was passed.

#### 11. Motion

Prof. S. Nurul Hasan moved the following motion:-

"That this House do consider the Nineteenth Report of the Comsioner for Scheduled Castes and Scheduled Tribes for the year 1969-70, laid on the Table of the House on the 22nd December 1971."

A motion moved by Shri Samar Guha that the debate on the abovementioned motion be adjourned, was negatived.

Nine substitute motions were moved by Sarvashri D. Deb., Anant Prasad Dhusia, Rajdeo Singh, D. K. Panda, S. M. Siddayya, Chandrika Prasad, Ramavatar Shastri, Shambhu Nath and Sakti Kumar Sarkar.

The following Members took part in the debate:-

- (1) Shri D. Deb
- (2) Shri Shambhu Nath
- (3) Shri B. S. Bhauta
- (4) Swami Brahmanand
- (5) Shri Jagannatrao Joshi (Speech unfinished).

The discussion was not concluded.

## \*\*12. Statement by Minister

The Minister of State for Home Affairs made a statement on the incidents at Kingsway Camp, Delhi on the 14th November, 1972.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th November, 1972)

<sup>\*\*</sup>Made at 5.35 P.M.

## BULLETIN-PART 1

[Brief Record of Proceedings]

Thursday, November 16, 1972 Kartika 25, 1894 (Saka)

No. 188

11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 61, 65—71 and 73 were orally answered. Replies to Starred Questions Nos. 63, 64, 72 and 74—80 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 601, 603—617, 619, 620, 622—644, 646—671, 673—742 and 744—800 were laid on the Table.

## 3. Calling Attention

Shri Shrikishan Modi called the attention of the Minister of Foreign Trade to the reported leakage into the open market of woollen garments imported in the garb of rags.

The Minister of Foreign Trade made a statement in regard thereto.

#### 4. Question of Privilege

Shri Krishnan Manoharan sought to raise a question of privilege regarding the alleged assault on him by certain persons at the airport at Madras on the 15th November, 1972 when he was proceeding to emplane for Delhi for attending the Parliament Session.

After some discussion, the matter was held over till the 17th November, 1972.

## 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
- \*(i) The Navy (Pension) (First Amendment) Regulations, 1972 published in Notification No. S.R.O. 180 in Gazette of India dated the 1st July, 1972.
- \*\*(ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1972, published in Notificatifion No. S.R.O. 196 in Gazette of India dated the 15th July, 1972.
- \*\*(iii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1972, published in Notification No. S.R.O. 222 in Gazette of India dated the 12th August, 1972.

<sup>\*</sup>The Notification was previously laid on the Table on the 11th August, 1972, and was re-laid under Rule 234(2) of the Rules of Procedure.

<sup>\*\*</sup>The Notifications were previously laid on the Table on the 25th August, 1972, and were re-laid under Rule 234(2) of the Rules of Procedure.

- (2) A copy of the Industrial Disputes (Central) Second Amendment Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 410(E) in Gazette of India dated the 13th September, 1972, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
  - (i) The Paspports (Third Amendment) Rules, 1972, published in Notification No. G.S.R. 397 (E) in Gazette of India dated the 30th August, 1972.
  - (ii) G.S.R. 398(E) published in Gazette of India dated the 30th August, 1972.
- (iii) G.S.R. 411 (E) published in Gazette of India dated the 15th September, 1972.
- (4) A copy each of the following Notifications (Hindi and English versions under sub-section (7) of section 59 of the Mines Act, 1952:—
  - (i) The Metalliferous Mines (Amendment) Regulations, 1972, published in Notification No. G.S.R. 947 in Gazette of India dated the 12th August, 1972.
  - (ii) The Coal Mines (Third Amendment) Regulations, 1972, published in Notification No. G.S.R. 948 in Gazette of India dated the 12th August, 1972.

## 6. Motion for Election to Committee

Prof. D. P. Chattopadhyay moved the following motion:—

"That in pursuance of clause 3 (vii) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Central Committee of the Tuberculosis Association of India vice Dr. A. G. Sonar died."

The motion was adopted.

## 7. Government Bills-Introduced

(1) The Indira Gandhi University Bill, 1972.

The motion for leave to introduce the Bill moved by Prof. S. Nurul Hasan was opposed. The motion was adopted and the Bill was introduced.

(2) The Food Corporations (Amendment) Bill, 1972.

(Lok Sabha adjourned at 2.35 P.M. and re-assembled at 3.35 P.M.)

#### 8. Metion

Discussion on the following motion moved by Prof. S. Nurul Hasan and the substitute motions thereto moved on the 15th November, 1972, continued:—

"That this House do consider the Nineteenth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1969-70, laid on the Table of the House on the 22nd December, 1971."

The following Members took part in the debate:-

- (1) Shri Jagannathrao Joshi
- (2) Shri Anant Prasad Dhusia
- (3) Shri Sangliana
- (4) Shri Hari Singh
- (5) Shri R. P. Ulaganambi
- (6) Shri Dharnidhar Basumatari
- (7) Shrimati Bhargavi Thankappan
- (8) Shri Khemchandbhai Chavda
- (9) Shri Rudra Pratap Singh
- (10) Shri Dhan Shah Pradhan
- (11) Shri Balakrishna Venkanna Naik
- (12) Shri K. Marak (Speech unfinished).

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th November, 1972).

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, November 17, 1972 Kartika 26, 1894 (Saka)

#### No. 189

11.02 A.M.

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#### 1. Starred Questions

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Starred Questions Nos. 82—84, 86, 87, 93—95 and 97 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 801—829, 831—833, 835—866, 868—891, 893—898, 990—926, 928—954, 956—967, 970—985 and 987—1000 on the Table.

A statement by the Minister of Finance correcting the reply given on the 23rd July, 1971 to Unstarred Question No. 5725 regarding seizure of gold in Mysore and giving reasons for delay in correcting the reply was laid on the Table.

# 3. Calling Attention

Shri Jagannath Mishra called the attention of the Minister of Education and Social Welfare to the closure of Delhi University on account of violence in the University Campus.

4 The Minister of Education and Social Welfare made a statement in regard thereto.

## 4. Question of Privilege

Shri Krishnan Manoharan raised a question of privilege regarding the alleged assault on him by certain persons at the airport at Madras on the 15th November, 1972, when he was proceeding to emplane for Delhi for attending the Parliament Session.

The House decided that, in the first instance, a factual report on the matter should be obtained from the Government of Tamil Nadu through the Ministry of Home Affairs, Government of India.

## 5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Income-tax (Third Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O.

- 573(E) in Gazette of India dated the 1st September, 1972, under section 296 of the Income-tax Act, 1961.
- (2) A copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 588(E) in Gazette of India dated the 11th September, 1972, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (3) A copy of the Emergency Risks (Undertakings) Insurance (Third Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 589(E) in Gazette of India dated the 11th September, 1972, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act. 1971.
- (4) A copy of the Customs and Central Excise Duties Drawback (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1015 in Gazette of India dated the 26th August, 1972, under section 150 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944.
  - (f) The Central Excise (Tenth Amendment) Rules, 1972, published in Notification No. G.S.R. 1134 in Gazette of India dated the 16th September, 1972.
- (ii) The Central Excise (Eleventh Amendment) Rules, 1972, published in Notification No. G.S.R. 1319 in Gazette of India dated the 14th October, 1972.
  - (6) A copy each of the following Notification (Hind: and English versions) under section 159 of the Customs Act, 1962:—
    - (i) G.S.R. 1021 published in Gazette of India dated the 26th August, 1972.
  - (ii) G.S.R. 1022 published in Gazette of India dated the 26th. August, 1972 together with an explanatory memorandum.
    - (iii) G.S.R. 1082 published in Gazette of India dated the 2nd September, 1972.
    - (iv) G.S.R. 415(E) published in Gazette of India dated the 23fd September, 1972, together with an explanatory memrandum.
    - (v) G.S.R. 1157 published in Gazette of India dated the 23rd September, 1972 together with an explanatory memorandum.
    - (vi) G.S.R. 1158 and 1159 published in Gazette of India dated the 23rd September, 1972 together with an explanatory memorandum.
  - (vii) G.S.R. 1285 published in Gazette of India dated the 7th October, 1972 together with an explanatory memorandum.
    - (viii) G.S.R. 1286 published in Gazette of India dated the 7th October, 1972 together with an explanatory memorandum.

- (ix) G.S.R. 1354 published in Gazette of India dated the 28th. October, 1972 together with an explanatory memorandum.
  - (x) G.S.R. 456(E) published in Gazette of India dated the 1st November, 1972 together with an explanatory memorandum.
  - (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
    - (i) G.S.R. 390(E) published in Gazette of India dated the 25th August, 1972 together with an explanatory memorandum.
    - (ii) G.S.R. 1016 published in Gazette of India dated the 28th August, 1972 together with an explanatory memorandum.
    - (iii) G.S.R. 1018 and 1020 published in Gazette of India dated the 26th August, 1972 together with an explanatory memorandum.
    - (iv) G.S.R. 1019 published in Gazette of India dated the 26th August, 1972 together with an explanatory memorandum.
    - (v) G.S.R. 1079 published in Gazette of India dated the 2nd September, 1972 together with an explanatory memorandum.
    - (vi) G.S.R. 1080 published in Gazette of India dated the 2nd September; 1972 together with an explanatory memorandum.
- (vii) G.S.R. 1081 published in Gazette of India dated the 2nd September, 1972 together with an explanatory memorandum.
  - (viii) G.S.R. 1097 published in Gazette of India dated the 9th September, 1972 together with an explanatory memorandum.
    - (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
    - (i) S.O. 584(E) published in Gazette of India dated the 8th September, 1972 regarding management of the Rai Saheb Rekhchand Gopaldus Mohta Spinning and Weaving Mills Private Limited, Akola.
  - (ii) S.O. 590(E) published in Gagette of India dated the 12th September, 1972 regarding management of the Swadeshi Cotton and Flour Mills Limited, Indore.
    - (9) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board for the year 1971-72, under section 12A of the Central Silk Board Act, 1948.

## 6. Statements by Ministers

- (a) The Minister of State for Finance laid on the Table a statement (i) correcting the answer given on the 18th August, 1972 to Starred Question No. 261 by Shri C. K. Chandrappan and Shri Ishwar Chaudhury regarding arrears of Direct Taxes and (ii) giving reasons for delay in correcting the answer.
- (b) The Minister of Foreign Trade laid on the Table a statement (i) correcting the answer given on the 8th August, 1972 to Starred Question No. 123 by Shri Samar Guha and Shri Ishwar Chaudhury regarding trade relations with Formosa and (ii) giving reasons for delay in correcting the answer.

## 7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 21st November, 1972.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.05 P.M.)

# 8. Motion Re: Eighteenth Report of Committee on Private Members' Bills and Resolutions

Shri K. Lakkappa moved the following motion:-

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th November, 1972."

The motion was adopted.

## 9. Private Members' Bills-Introduced

- (1) The Companies (Amendment) Bill, 1972 (Amendment of sections 226 and 619) by Shri Nawal Kishore Sharma.
- (2) The Constitution (Amendment) Bill, 1972 (Amendment of articles 22, 32, etc.) by Shri Dinen Bhattacharyya.
- (3) The Mines (Amendment) Bill, 1972 (Amendment of sections 12, 64, etc.) by Shri S. C. Samanta.

The motion for leave to introduce the Bill moved by Shri S. C Samanta was opposed. The motion was adopted and the Bill was introduced.

- (4) The Coir Industry (Amendment) Bill, 1972 (Amendment of sections 10, 20, etc.) by Shri S. C. Samanta.
- (5) The Delhi Rent Control (Amendment) Bill, 1972 (Amendment of section 2) by Shri Shashi Bhushan.

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# 10. Private Member's Bill-Negatived

.The Prevention of Cow Slaughter Bill, 1971 by Shri B. S. Chowhan

Discussion on the motion for consideration of the Bill moved by Shri B. S. Chowhan on the 1st September, 1972, continued.

The following Members took part in the debate:-

- (1) Shri M. R. Gopal Reddy
- (2) Dr. Govind Das
- (3) Shri E. R. Krishnan
- (4) Shri Shiv Kumar Shastri
- (5) Shri Ramji Ram
- (6) Shri Somchand Solanki
  - (7) Shri Atal Bihari Vajpayee
  - (8) Shri Shambhu Nath
- (9) Shri Ramkanwar

- (10) Swami Brahmanand
- (11) Prof. Sher Singh

Shri B. S. Chowhan replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 11; Noes 62. The motion was accordingly negatived.

## 11. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Amendment of article 240 and First Schedule) by Shri B. K. Daschowdhury

The motion for consideration of the Bill was moved by Shri B. K. Daschowdhury.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri S. C. Samanta.

The following Members took part in the debate:-

- (1) Shri S. C. Samanta
- (2) Shri D. Deb
  - (3) Shri C. Chittibabu
  - (4) Shri Jharkhande Rai (Speech unfinished).

The discussion was not concluded.

## 12. Report of Business Advisory Committee

Shri Raj Bahadur presented the Eighteenth Report of the Business Advisory Committee.

#### 13. Half-an-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 13th November, 1972 to Unstarred Question No. 55 regarding changes in structure of educational institutions.

Prof. S. Nurul Hasan replied to the discussion.

## • 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st November, 1972).

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, November 21, 1972 Kartika 30, 1894 (Saka)

#### No. 190

#### 11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 101—103, 105, 107, 108, 110, 111 and 113 were erally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1001—1056, 1058—1069, 1071—1101, 1103—1155 and 1157—1200 were laid on the Table.

## 3. Calling Attention

Shri Indrajit Gupta called the attention of the Prime Minister to the situation arising out of the Supreme Court Judgement on Mulki Rules in Andhra Pradesh.

The Minister of State for Home Affairs made a statement in regard thereto.

## 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1970-71.
  - (ii) Annual Report of the Orissa Road Transport Company Limited Berhampur (Ganjam), for the year 1970-71.
  - (iii) Directors' Report and statement of accounts for the year 1970-71 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above.

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(2) A copy of the Sugar (Price Determination) Second Amendment Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 407(E) in Gazette of India dated the 11th September, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

## 5. Motion Re: Eighteenth Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:-

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 17th November, 1972."

The motion was adopted.

## 6. Government Bill-Introduced

The Carriage by Air Bill, 1972.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.35 P.M.)

#### ✓ 7. Motion

Discussion on the following motion moved by Prof. S. Nurul Hasan and the substitute motions thereto moved on the 15th November, 1972, continued:—

"That this House do consider the Nineteenth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1969-70, laid on the Table of the House on the 22nd December, 1971."

The following Members took part in the debate:-

- (1) Shri K. Marak
- (2) Shri R. D. Bhandare
- (3) Shri B. S. Murthy
- (4) Shri Kartik Oraon
- (5) Shri Ramkanwar
- (6) Shri S. M. Siddayya
- (7) Shri Ramji Ram
- (8) Ch. Sadhu Ram
- (9) Shri Panna Lal Barupal
- (10) Shrimati Indira Gandhi
- (11) Shri Subodh Hansda
- (12) Shri Paokai Haokip
- (13) Shri Piloo Mody
- (14) Shri Giridhar Gomango (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd November, 1972)

## BULLETIN-PART J

## [Brief Record of Proceedings]

Wednesday, November 22, 1972 Agrahayana 1, 1894 (Saka)

## No. 191

#### 11 A.M.

## 1. Starred Questions

Starred Questions Nos. 122, 123, 125, 126, 128—131, 137 and 140 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1201—1203, 1205—1263, 1265—1267, 1269—1276, 1278, 1280—1286, 1288—1307, 1310—1317, 1319—1366, 1368—1383 and 1385—1400 were laid on the Table.

## 3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Irrigation and Power to the reported power shortage in U.P. resulting in partial closure of textile mills, engineering units and Defence production factories.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

## 4. Papers Laid on the Table

- The following papers were laid on the Table:—
  - (1) A copy of the Indian Telegraph (Seventh Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1161 in Gazette of India dated the 23rd September, 1972, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
  - (2) A copy each of the following parts of the Report of the Comptroller and Auditor General of India for the year 1969-70-Union Government (Commercial), under article 151(1) of the Constitution:—
    - Part IX—Appraisal of the working of the Hindustan Machine Tools Limited.
  - Part X—Appraisal of the working of the Fertilisers and Chemicals, Travancore Limited.

- Part XII—Individual irregularities noticed in the Undertakings not taken up for comprehensive appraisal by the Audit Board and a resume of the Reports of the Company Auditors.
- (3) A copy each of the following Notifications (Hind: and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1972, published in Notification No. G.S.R. 408(E) in Gazette of India dated the 13th September, 1972.
  - (ii) The Fifteenth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 409(E) in Gazette of India dated the 13th September, 1972.
  - (iii) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1972, published in Notification No. G.S.R. 421(E) in Gazette of India dated the 30th September, 1972.
  - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1972, published in Notification No. G.S.R. 433(E) in Gazette of India dated the 9th October, 1972.
  - (v) The Twelfth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 434(E) in Gazette of India dated the 9th October, 1972.
  - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1972, published in Notification No. G.S.R. 447(E) in Gazette of India dated the 20th October, 1972.
  - (vii) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1972, published in Notification No. G.S.R. 448(E) in Gazette of India dated the 20th October, 1972.
  - (viii) The Indian Administrative Service (Pay) Eighteenth Amendment Rules, 1972, published in Notification No. G.S.R. 449(E) in Gazette of India dated the 20th October, 1972.
  - (ix) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulation, 1972, published in Notification No. G.S.R. 1045 in Gazette of India dated the 2nd September, 1972.
  - (x) The Eleventh Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1046 in Gazette of India dated the 2nd September, 1972.
  - (xi) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Admendment Regulations, 1972, published in Notification No. G.S.R. 1091 in Gazette of India dated the 9th September, 1972.

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- (xii) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1972, published in Notification No. G.S.R. 1092 in Gazette of India dated the 9th September, 1972.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1972, published in Notification No. G.S.R. 1316 in Gazette of India dated the 14th October, 1972.

## 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Central Sales Tax (Amendment) Bill. 1972, passed by Lok Sabha on the 13th November, 1972.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Amendment Bill, 1972, passed by Lok Sabha on the 13th November, 1972.

## 6. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Nineteenth Report of the Committee on Private Members' Bills and Resolutions.

## 7. Statement Re: Demands for Excess Grants (General)-1970-71

Shri K. R. Ganesh presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1970-71.

## 8. Motion

Discussion on the following motion moved by Prof. S. Nurul Hasan and the substitute motions hereto moved on the 15th November, 1972, continued:—

"That this House do consider the Nineteenth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1969-70, laid on the Table of the House on the 22nd December, 1971."

The following Members took part in the debate:—

- (1) Shri Giridhar Gomango
- (2) Shri Sakti Kumar Sarkar
- (3) Shri Ram Bhagat Paswan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri Chhotey Lal
- (5) Shri Bhola Raut
- (6) Shri Partap Singh
- (7) Shri Ram Surat Prasad
- (8) Shri B. K. Daschowdhurv
- (9) Shri Paripoornanand Painuli

- (10) Shri Hukam Chand Kachwai
- (11) Shri Ramavatar Shastri
- (12) Shri Nathuram Mirdha

Prof. S. Nurul Hasan replied to the debate.

The substitute motions moved by Sarvashri D. Deb, D. K. Panda, Ramavatar Shastri and Sakti Kumar Sarkar were negatived.

The substitute motions moved by Sarvashri Anant Prasad Dhusia, Rajdeo Singh, S. M. Siddayya, Chandrika Prasad and Shambhu Nath were withdrawn by leave of the House.

## 9. Supplementary Demands for Grants (Railways)-1972-73

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 4 to 10, 14 and 15 in respect of the Budget (Railways) for 1972-73 commenced and was concluded.

All the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1972-73, were voted in full.

## 10. Government Bill-Introduced

The Appropriation (Railways) No. 4 Bill, 1972.

#### 11. Government Bill-Passed

The Appropriation (Railways) No. 4 Bill, 1972

The motion for consideration of the Bill was moved by Shri T. A. Pai.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. A. Pai.

The motion was adopted and the Bill was passed.

6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd November, 1972).

## BULLETIN-PART I

## [Brief Record of Proceedings]

Thursday, November 23, 1972 Agrahayana 2, 1894 (Saka)

## No. 192

11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 141-145, 147, 149 and 152 were orally answered Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

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Replies to Unstarred Questions Nos. 1401—1448, 1450—1470, 1472—1529, 1531—1540, 1542, 1543, 1545—1562, 1564, 1565 and 1567—1600 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
  - (i) The Employees' Provident Funds (Fourth Amendment) Scheme, 1972, published in Notification No. G.S.R. 506 in Gazette of India dated the 29th April, 1972.
- (ii) The Employees Family Pension (First Amendment) Scheme, 1972, published in Notification No. G.S.R. 978 in Gazette of India dated the 19th August, 1972.
  - (iii) The Employees' Provident Funds (Sixth Amendment) Scheme, 1972, published in Notification No. G.S.R. 1185 in Gazette of India dated the 30th September, 1972.
  - (iv) The Employees' Family Pension (Second Amendment) Scheme, 1972, published in Notification No. G.S.R. 1188 in Gazette of India dated the 30th September, 1972.
  - (v) The Employees' Provident Funds (Eighth Amendment) Scheme, 1972, published in Notification No. G.S.R. 1298 in Gazette of India dated the 7th October, 1972.
  - (vi) The Employees' Family Pension (Third Amendment) Scheme, 1972, published in Notification No. G.S.R. 1299 in Gazette of India dated the 7th October, 1972.

(2) A copy of Notification No. G.S.R. 1251 (Hindi and English versions) published in Gazette of India dated the 7th October, 1972 adding the cotton ginning, baling and pressing industry to Schedule I to the Employees' Provident Funds and Family Pension Fund Act, 1952, under sub-section (2) of section 4 of the said Act.

## 4. Demands for Excess Grants (Railways)—1970-71

Discussion on the Demands for Excess Grants Nos. 5 and 16 in respect of the Budget (Railways) for 1970-71 commenced and was concluded.

Both the Demands for Excess Grants as shown under column 3 of the printed List of Demands for Excess Grants (Railway) for 1970-71, were voted in full.

#### 5. Government Bill-Introduced

The Appropriation (Railways) No. 5 Bill, 1972.

#### 6. Government Bills-Passed

(i) The Appropriation (Railways) No. 5 Bill, 1972

The motion for consideration of the Bill was moved by Shri T. A. Pai.

Shri Jyotirmoy Bosu took part in the debate.

Shri T.A. Pai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. A. Pai.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

(ii) The Food Corporations (Amendment) Bill, 1972

The motion for consideration of the Bill was moved by Shri Annasahib P. Shinde.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu.
- (2) Shri Sat Pal Kapur.
- (3) Shri S. M. Banerjee.
- (4) Shri C. D. Gautam.
- (5) Shri J. Matha Gowder.
- (6) Shri L. D. Kotoki.
- (7) Shri Atal Bihari Vajpayee.
- (8) Shri R. N. Sharma.
- (9) Ch. Sadhu Ram.

- (10) Shri Vayalar Ravi.
- (11) Shri M. R. Gopal Reddy.
- (12) Shri Nathuram Mirdha.

Shri Annasahib P. Shinde replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shr; Annasahib P. Shinde.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Annasahib P. Shinde

The motion was adopted and the Bill was passed.

## 7. Supplementary Demands for Grants (General)—1972-73

Discussion on the Supplementary Demands for Grants Nos. 53, 63, 113, 129, 131 and 136 in respect of the Budget (General) for 1972-73 commenced.

Five cut motions were moved.

The discussion was not concluded.

6 P.M.

[Lok Sabha adjourned till 11 A.M. on Friday, the 24th November, 1972].

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, November 24, 1972 Agrahayana 3, 1894 (Saka)

## No. 193

11.03 A.M.

#### 1. Starred Questions

Starred Questions Nos. 161, 163, 165, 171, 174 and 175 were orally answered. Replies to remaining questions were laid on the Table

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1601—1647, 1649—1655, 1657—1670, 1672—1682, 1684—1711, 1713—1716, 1718—1721, 1723—1736, 1738—1798 and 1800 were laid on the Table.

A statement by the Minister of Finance correcting the reply given on the 11th August, 1972 to Unstarred Question No. 1954 regarding misappropriation of money in branches of Dena Bank of Gujarat and giving reasons for delay in correcting the reply was laid on the Table.

## 3. Calling Attention

Shri Biswanarayan Shastri called the attention of the Minister of Railways to the reported capture of railway stations in certain parts of Andhra Pradesh by the agitators and damage caused to the Railway properties.

The Minister of Railways made a statement in regard thereto.

#### ,4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial) Part I—Introduction, under article 151(1) of the Constitution.
- (2) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1972 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (3) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1239 in Gazette of India dated the 30th September, 1972, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.

- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 1133 published in Gazette of India dated the 16th September, 1972 together with an explanatory memorandum
  - (ii) G.S.R. 453(E) and 454(E) published in Gazette of India dated the 28th October, 1972 together with an explanatory memorandum.
  - (iii) S.O. 3739 published in Gazette of India dated the 4th November, 1972 together with an explanatory memorandum
  - (iv) G.S.R. 457(E) published in Gazette of India dated the 2nd November, 1972 together with an explanatory memorandum
  - (v) G.S.R. 1371 published in Gazette of India dated the 4th November, 1972 together with an explanatory memorandum
- (5) A copy each of the following Notifications (Hindi and English versions) under section 51 of the Finance (No. 2) Act, 1971:—
  - (i) G.S.R. 1014 published in Gazette of India dated the 26th August, 1972.
  - (ii) G.S.R. 406(E) published in Gazette of India dated the 11th September, 1972.
  - (iii) The Inland Air Travel Tax (Amendment) Rules, 1972, published in Notification No. G.S.R. 442(E) in Gazette of India dated the 13th October, 1972.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 418(E) published in Gazette of India dated the 28th September, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 419(E) published in Gazette of India dated the 28th September, 1972 together with an explanatory memorandum.
  - (iii) G.S.R. 429(E) published in Gazette of India dated the 6th October, 1972, together with an explanatory memorandum.
  - (iv) G.S.R. 1284 published in Gazette of India dated the 7th October, 1972, together with an explanatory memorandum.
  - (v) G.S.R. 1321 published in Gazette of India dated the 14th October, 1972, together with an explanatory memorandum.
  - (vi) G.S.R. 1373 published in Gazette of India dated the 4th November, 1972.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Thade Practices Act, 1969:—
  - (i) The Monopolies and Restrictive Trade Practices (Classification of goods) Amendment Rules, 1972, published in Notification No. G.S.R. 1008 in Gazette of India dated the 19th August, 1972.
  - (ii) G.S.R. 1009 published in Gazette of India dated the 19th August, 1972 containing corrigendum to Notification No. G.S.R. 748 dated the 17th June, 1972.

- (8) A copy of Notification No. G.S.R. 443(E) (Hindi and English versions) published in Gazette of India dated the 18th October, 1972, under sub-section (3) of section 637 of the Companies Act. 1956.
- (9) A copy of the Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (10) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

#### Fourth Lok Sabha

- (1) Statement No. XXVI—Sixth Session, 1968.
- (2) Statement No. XXV-Seventh Session, 1969.
- (3) Statement No. XXIV-Eighth Session, 1969.
- (4) Statement No. XXII—N nth Session, 1969.
- (5) Statement No. XXV-Tenth Session, 1970.
- (6) Statement No. XVI-Eleventh Session, 1970.
- (7) Statement No. XV—Twelfth Session, 1970.

#### Fifth Lok Sabha

- (9) Statement No. VII-A—First Session, 1971.
- (9) Statement No. XVI—Second Session, 1971.
- (10) Statement No. VIII—Third Session, 1971.
- (11) Statement No. VI-Fourth Session, 1972.
- (12) Statement No. VII-Fourth Session, 1972.
- (13) Statement No. I-Fifth Session, 1972.

#### 5. Messages from Rajya Sabha

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Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 22nd November, 1972, Rajya Sabha agreed without any amendment to the Limestone and Dolomite Mines Labour Welfare Fund Bill, 1972, passed by Lok Sabha on the 15th November, 1972.
  - (ii) That at its sitting held on the 21st November, 1972, Rajya Sabha passed the All-India Services Regulations (Indemnity) Bill, 1972.

# 6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the All-India Services Regulations (Indemnity) Bill, 1972, as passed by Rajya Sabha.

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## ✓ 7. Statement by Minister

The Minister of State for Finance made statements (i) correcting the answers given on the 4th August, 1972 to Starred Question No. 83 by Sarvashri M.C. Daga and Ram Kanwar and Starred Question No. 90 by Sarvashri R. V. Bade and Mohammad Ismail regarding strike by employees of Reserve Bank of India and (ii) giving reasons for delay in correcting the answers.

#### 8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 27th November, 1972.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.35 P.M.)

## ✓ 9. Supplementary Demands for Grants (General)—1972-73

Discussion on the Supplementary Demands for Grants Nos. 53, 63, 113, 129, 131 and 136 in respect of the Budget (General) for 1972-73 and the cut motions thereto moved on the 23rd November, 1972 continued.

The discussion was not concluded.

# 10. Motion Re: Nineteenth Report of Committee on Private Members' Bills and Resolutions

Shri J. Matha Gowder moved the following motion:—

"That this House do agree with the Nineteenth Report of Committee on Private Members' Bills and Resolutions presented to the House on the 22nd November, 1972."

The motion was adopted.

# 11. Private Member's Resolution-Under Consideration

Shrimati Maya Ray concluded her speech on the following Resolution moved by her on the 25th August, 1972:—

"This House, while appreciating the efforts of the Central Government to eradicate unemployment, is of the opinion that the Central Government in co-ordination with the State Governments should work out a time bound, phased programme to solve the massive unemployment problem facing the country and take immediate positive and concrete steps to tackle the same."

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri Dinesh Chandra Goswami 💛
- (3) Shri Nageshwar Dwivedi
- (4) Shri C. K. Chandrappan
- (5) Dr. V. K. R. Varadaraja Rao
- (6) Shri J. Matha Gowder

- (7) Shri Darbara Singh
- (8) Shri Virendra Agarwala
- (9) Shri R. D. Bhandare (Speech unfinished).

The discussion was not concluded.

## 12. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 13th November, 1972 to Starred Question No. 15 regarding nationalisation of sugar industry.

Prof. Sher Singh replied to the discussion.

## 13. Report of Business Advisory Committee

Shri Raj Bahadur presented the Nineteenth Report of the Business Advisory Committee.

6.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th November, 1972).

## BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, November 27, 1972 Agrahayana 6, 1894 (Saka)

## No. 194

#### 11.04 A.M.

#### 1. Starred Questions

Starred Questions Nos. 181, 184—186, 189, 191, 192, 194 and 197 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1801—1836, 1838—1848, 1850—1854, 1856—1871, 1873—1890, 1892—1928, 1930—1940, 1942—1950, 1952—1997 and 2000 were laid on the Table.

#### 3. Calling Attention

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Shri Samar Guha called the attention of the Minister of Agriculture to the reported failure of the Fish Corporation to import fish from Bangladesh in accordance with the Indo-Bangladesh Trade Pact.

The Minister of Agriculture made a statement in regard thereto.

## 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Central Wakf Council (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 2107 in Gazette of India dated the 5th August, 1972, under sub-section (3) of section 8D of the Wakf Act, 1951.
  - (2) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
    - (a) The Delhi Motor Vehicles (Third Amendment) Rules, 1972, published in Notification No. F. 3(12)|72-Tpt. in Delhi Gazette dated the 3rd July, 1972.
    - (b) The Punjab Motor Vehicles (Chandigarh First Amendment) Rules, 1972, published in Notification No. 2712-HII(2)-72|9122 in Chandigarh Administration Gazette dated the 1st May, 1972.
  - (ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

- (3) (i) A copy each of the following Notifications under subsection (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (a) The Merchant Shipping (Registration of Indian Ships)
    Amendment Rules, 1969, published in Notification No.
    G.S.R. 751 in Gazette of India dated the 9th May, 1970
    (English version) and 29th April, 1972 (Hindi version).
  - (b) The Merchant Shipping (Tonnage Measurement of Ships) Amendment Rules, 1970, published in Notification No. G.S.R. 897 in Gazette of India dated the 6th June, 1970 (English version) and 29th April, 1972 (Hindi version).
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1971.
  - (ii) Annual Report of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1971-72.
  - (ii) Annual Report of the Shipping Corporation of India Limited. Bombay, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1971-72.
  - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of Notification No. F.5(12)-W&M|72 (Hindi and English versions) published in Gazette of India dated the 24th Novembre, 1972 regarding Market Loans to be floated by the Central Government in December, 1972.
- (6) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1971-72 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act. 1962.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1972, published in Notification No. G.S.R. 445(E) in Gazette of India dated the 18th October, 1972.
- (ii) The Uttar Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1972, published in Notification No. G.S.R. 460(E) in Gazette of India dated the 14th November, 1972.

#### 5. Statement by Prime Minister

The Prime Minister made a statement regarding the Mulki Rules issue.

#### 6. Motion Re: Nineteenth Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:—

"That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on the 24th November, 1972."

The motion was adopted.

#### 7. Government Bill-Introduced

The Payment of Bonus (Amendment) Bill, 1972.

The motion for leave to introduce the Bill moved by Shri R. K. Khadilkar was opposed. The motion was adopted and the Bill was introduced.

# Statement Re: Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance 1972, was laid on the Table under the rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Saba.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.20 P.M.)

#### 9. Statement by Minister

The Minister of External Affairs made a statement regarding release of P.O.Ws.

# 10. Supplementary Demands for Grants (General)-1972-73

Discussion on the Supplementary Demands for Grants Nos. 53, 63, 113, 129, 131 and 136 in respect of the Budget (General) for 1972-73 and the cut motions thereto moved on the 23rd November, 1972, continued and was concluded.

All the cut motions moved were negatived.

All the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1972-73, were voted in full.

#### 11. Government Bill-Introduced

The Appropriation (No. 5) Bill, 1972.

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#### 12. Government Bill-Passed

The Appropriation (No. 5) Bill, 1972

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the debate:-

- (1) Shri S. M. Baneriee
- (2) Shri Jyotirmoy Bosu

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

#### 13. Demands for Excess Grants (General)-1970-71

Discussion on the Demands for Excess Grants Nos. 1, 2, 4, 6, 8, 14, 25, 34, 39, 42, 43, 45, 48, 51, 53, 54, 61, 73, 77, 78, 89, 96, 105, 115, 119, 127 and 137 in respect of the Budget (General) for 1970-71 commenced and was concluded.

All the Demands for Excess Grants as shown under column 3 of the printed List of Demands for Excess Grants (General) for 1970-71, were in full.

#### 14. Government Bill-Introduced

The Appropriation (No. 6) Bill, 1972.

#### 15. Government Bill—Passed

The Appropriation (No. 6) Bill, 1972

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

# 16. Government Bill-Under Consideration

The Carriage by Air Bill, 1972

The motion for consideration of the Bill was moved by Dr. Karan Singh. His speech was not concluded.

#### 17. Half-An-Hour Discussion

Shri K. Lakkappa raised a half-an-hour discussion on points arising out of the answer given on the 15th November, 1972 to Unstarred Question No. 437 regarding smuggling of Indian films and recorded music to foreign countries.

Shri I. K. Gujral replied to the discussion.

#### 5.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th November, 1972)

S. L. SHAKDHER,

Secretary

MGIPND-LS I-2529 (D) LS-27-11-72-810.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 28, 1972 Agrahayana 7, 1894 (Saka)

### No. 195

11.03 A.M.

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#### 1. Starred Questions

Starred Questions Nos. 201, 206, 207 and 209—211 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2001—2033, 2035—2047, 2049—2102, 2104—2196 and 2198—2200 were laid on the Table.

#### ✓ 3. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Defence to the recent increase in the number of I.A.F. flying accidents culminating in the tragic death on the 26th November, 1972 of ace pilot Wing Commander Gautam.

The Minister of Defence Production made a statement in regard thereto.

#### 4. Paper Laid on the Table

A copy of Report (Hindi version) on the Mid-term General Elections in India, 1968-69 in the States Union Territories of Bihar, Haryana, Punjab, Uttar Pradesh, West Bengal, Nagaland and Pondicherry—Volume—II (Statistical), was laid on the Table.

(Lok Sabha adjourned at 1 P.M., and re-assembled at 2.05 P.M.)

#### 5. Government Bill—Passed

The Carriage by Air Bill, 1972.

Dr. Karan Singh concluded his speech on the motion for consideration of the Bill moved by him on the 27th November, 1972.

The following Members took part in the debate:-

- (1) Shri Ajit Kumar Saha
- (2) Shri C. Janardhanan
- (3) Shri J. Matha Gowder
- (4) Shri Mahadeepak Singh Shakya

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Dr. Karan Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Karan Singh.

The motion was adopted and the Bill was passed.

#### 6. Motion

Shri F. H. Mohsin moved the following motion:-

"That this House do consider the Twelfth Report of the Commissioner for Linguistic Minorities for the period 1st July, 1969 to 30th June, 1970, laid on the Table of the House on the 12th April, 1972."

Six substitute motions were moved by Sarvashri Frank Anthony, Tridib Chaudhuri, Dr. Laxminarayan Pandeya, Sarvashri Jyotirmoy Bosu, Bhogendra Jha and Samer Guha.

The following Members took part in the debates:-

- (1) Shri D. Deb
- (2) Shrimati Subhadra Joshi
- (3) Shri Frank Anthony
- (4) Shrimati Jyotsna Chanda
- (5) Shri Indrajit Gupta
- (6) Shri Biswanarayan Shastri
- (7) Shri Samar Guha
- (8) Shri Dinesh Chandra Goswami
- (9) Shri J. Matha Gowder
- (10) Shri Ramsahai Pandey
- (11) Shri Tridib Chaudhuri
- (12) Shri Tarun Gogoi (Speech unfinished).

The discussion was not concluded.

#### 6. P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th November, 1972)

#### BULLETIN-PART I

[Brief Record of Proceedings] 374 American Services

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Wednesday, November 29, 1972 Agrahayana 8, 1894 (Saka)

#### No. 196

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 223, 228, 230, 232 and 236—238 were answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2201—2209, 2211, 2212, 2214, 2216—2283, 2285—2323, 2325—2340, 2342—2349 and 2351—2400 were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
  - (i) The Indian Wireless Telegraphy (Demonstration Licence) Amendment Rules, 1972, published in Notification No. G.S.R. 1446 in Gazette of India dated the 18th November, 1972.
  - (ii) The Indian Wireless Telegraphy (Experimental Service) Amendment Rules, 1972, published in Notification No. G.S.R. 1447 in Gazette of India dated the 18th November, 1972.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
  - (i) The Indian Forest Service (Pay) Fourth Amendment Rules, 1972, published in Notification No. G.S.R. 1152 in Gazette of India dated the 23rd September, 1972.
  - (ii) The Indian Forest Service (Probation) Second Amendment Rules, 1972, published in Notification No. G.S.R. 1153 in Gazette of India dated the 23rd September, 1972.
  - (iii) The Indian Forest Service (Pay) Fifth Amendment Rules, 1972, published in Notification No. G.S.R. 1313 in Gazette of India dated the 14th October, 1972.

- (3) A copy of the Foreigners from Uganda Order, 1972, published in Notification No. G.S.R. 446(E) in Gazette of India dated the 20th October, 1972, under sub-section (2) of section 3A of the Foreigners Act, 1946.
- (4) A copy of the Annual Assessment Report for the year 1970-71 (Hindi and English versions) on the programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union.

#### 4. Government Bill-Introduced

The Indian Railways (Amendment) Bill, 1972.

#### 5. Matter Under Rule 377

Shri Jyotirmoy Bosu raised a matter regarding Bal Yogeshwar issue. The Minister of State for Finance made a statement on the subject.

#### 6. Motions

✓ (i) Discussion on the following motion moved by Shri F. H. Mohsin
and the substitute motions thereto moved on the 28th November, 1972,
continued:—

"That this House do consider the Twelfth Report of the Commissioner for Linguistic Minorities for the period 1st July, 1969 to 30th June, 1970, laid on the Table of the House on the 12th April, 1972."

The following Members took part in the debate:-

- (1) Shri Tarun Gogoi
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Kartik Oraon

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri Shyamnandan Mishra
- (5) Shri B. K. Daschowdhury
- (6) Shri L. D. Kotoki
- (7) Shri Birender Singh Rao (Speech unfinished).

The discussion was not concluded.

(ii) Shri Fatehsinghrao Gaekwad moved the following motion:—

"That this House do consider the food situation in the country."

A substitute motion was moved by Dr. Laxminarayan Pandeya.

The following Members took part in the debate:-

- (1) Shri P. Venkatasubbaiah
- (2) Shri Shyama Prasanna Bhattacharyya
- (3) Shri P. Ranganath Shenoy
- (4) Dr. Karni Singh
- (5) Shri Nathuram Mirdha

- (6) Shri D. K. Panda
- (7) Shri Panna Lal Barupal
- (8) Shri G. Viswanathan
- (9) Shri Sakti Kumar Sarkar
- (10) Dr. Laxminarayan Pandeya
- (11) Shri Piloo Mody
- (12) Prof. Sher Singh
- (13) Shri Balakrishna Venkanna Naik
- (14) Shri Bhagirath Bhanwar
- (15) Shri Birender Singh Rao
- (16) Shri Vasant Sathe
- (17) Shri Jyotirmoy Bosu
- (18) Shri Annasahib P. Shinde (Speech unfinished).

The discussion was not concluded.

o.01 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th November, 1972)

# BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 30, 1972 Agrahayana 9, 1894 (Saka)

No. 197

#### 11.02 A.M.

#### 1. Starred Questions

Starred Questions No. 242, 244, 245 and 247—250 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2401—2419, 2421—2455, 2457—2492, 2494—2538, 2540—2553, 2555—2565, 2567—2569 and 2571—2591 were laid on the Table.

# 3. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Agriculture to the reported exodus of thousands of famine-stricken people from rural areas of Maharashtra to big cities like Bombay and Poona due to scarcity of food and drinking water and the steps taken by the Central Government to meet the situation.

The Minister of Agriculture made a statement in regard thereto.

# 4. Paper Laid on the Table

A copy of the Finance Accounts (Hindi version) of the Central Government for the year 1968-69, was laid on the Table.

#### 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1972, passed by Lok Sabha on the 22nd November, 1972.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 5 Bill, 1972, passed by Lok Sabha on the 23rd November, 1972.
- (iii) That at its sitting held on the 27th November, 1972, Rajya Sabha passed the Cinematograph (Amendment) Bill, 1972.
- (iv) That at its sitting held on the 27th November, 1972, Rajya Sabha passed the Apprentices (Amendment) Bill, 1972.
- (v) That at its sitting held on the 28th November, 1972, Rajya Sabha passed the Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir) Bill, 1972.
- (vi) That at its sitting held on the 27th November, 1972, Rajya Sabha passed the Authorised Translations (Central Laws) Bill, 1972.

#### 6. Bills passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Cinematograph (Amendment) Bill, 1972.
- (2) The Apprentices (Amendment) Bill. 1972.

- (3) The Diplomatic and Consular Officers (Oaths and Fees) (Extension to Jammu and Kashmir) Bill, 1972.
- (4) The Authorised Translations (Central Laws) Bill 1972.

#### 7. Statements by Ministers

- (i) The Minister of Defence Production made a statement correcting the answer given on the 19th May, 1972 to Starred Question No. 902 regarding Indian space violations committed by Pakistan helicopters in Kashmir.
- ✓ (ii) The Minister of Works and Housing and Health and Family Planning made a statement regarding the Guru Gobined Singh Medical College at Faridabad.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

#### 8. Motions

✓ (i) Discussion on the following motion moved by Shri Fatehsinghrao Gaekwad and the substitute motion thereto moved on the 29th November, 1972. continued:—

"That this House do consider the food situation in the country." Shri Annasahib P. Shinde took part in the debate.

The substitute motion moved by Dr. Laxminarayan Pandeya was negatived.

(ii) Discussion on the following motion moved by Shri F. H. Mohsin and the substitute motions thereto moved on the 28th November, 1972,

"That this House do consider the Twelfth Report of the Commissioner for Linguistic Minorities for the period 1st July, 1969 to 30th June, 1970, laid on the Table of the House on the 12th April, 1972."

The following Members took part in the debate:—

- (1) Shri Birender Singh Raq
- (2) Shri B. R. Shukla
- (3) Shri Balakrishna Venkanna Naik
- (4) Shri A. K. Sen
- (5) Shri Jyotirmoy Bosu
- (6) Shri M. C. Daga
- (7) Shri S. A. Shamim
- (8) Shri Dharnidhar Das
- (9) Shri K. P. Unnikrishnan (10) Shri H. M. Patel
- (11) Shri P. Venkatasubbaiah
- (12) Swami Brahmanand
- (13) Shri Dharnidhar Basumatari

Shri F. H. Mohsin replied to the debate.

All the substitute motions moved were negatived.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st December, 1972)

# BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 1, 1972 Agrahayana 10, 1894: (Saka)

#### No. 198

#### 11.01 A.M.

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#### 1. Starred Questions

Starred Questions Nos. 261—264, 267, 268 and 273—276 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2592—2609, 2611—2651, 2653—2687, 2689—2719, 2721—2727 and 2729—2791 were laid on the Table.

# 3. Calling Attention

Shri C. T. Dhandapani called the attention of the Minister of Steel and Mines to the reported proposal by Neyveli Lignite Corporation to close down the Briquetting and Carbonisation Plant which will result in the retrenchment of more than 2000 workers.

The Minister of State for Steel and Mines made a statement in regard thereto.

# 4. Question of Privilege

The Minister of State for Home Affairs made a statement on the privilege matter raised by Shri Krishnan Manoharan on the 17th November, 1972, regarding the alleged assault on him by certain persons at the Airport at Madras on the 15th November, 1972, when he was proceeding to emplane for Delhi to attend the Session of the House.

The House referred the matter to the Committee of Privileges.

# 5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1972 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963.
- (2) A copy of the Foreign Travel Tax (Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. G.S.R 1370 in Gazette of India dated the 4th November, 1972, under section 51 of the Finance (No. 2) Act, 1971.

- (3) A copy of Notification No. G.S.R. 1098 (Hindi and English versions) published in Gazette of India dated the 9th September, 1972, under section 159 of the Customs Act, 1962.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 1342 published in Gazette of India dated the 14th October, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 1423 published in Gazette of India dated the 11th November, 1972 together with an explanatory memorandum.
  - (iii) G.S.R. 1424 published in Gazette of India dated the 11th November, 1972 together with an explanatory memorandum.
- (5) A copy of the Aircraft (Fourth Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1256 in Gazette of India dated the 7th October, 1972, under section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (6) (a) A copy each of the following papers under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
  - (i) Annual Administrative Report on the working of the Monopolies and Restrictive Trade Practices Commission for the period August 6, 1970—December 31, 1971.
  - (ii) Report on the working and Administration of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st June, 1970 to 31st December, 1971.
- (b) A statement explaining the reasons for not laying the Hindi version of the above Reports simultaneously.
- (7) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board for the year 1970-71.
- (8) A copy of Notification No. S.O. 686(E) (Hindi and English versions) published in Gazette of India dated the 31st October, 1972 regarding management of the India United Mills Limited, Bombay, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (9) A copy of the Cotton Textiles (Control) Amendment Order, 1972 (Hindi and English versions) published in Notification No. S.O. 3641 in Gazette of India dated the 4th November, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

#### 6. Assent to Bill

Secretary laid on the Table the Khadi and other Handloom Industries Development (Additional Excise Duty on Cloth) Amendment Bill, 1972 passed by the Houses of Parliament during the current session and assented to.

#### 7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 4th December, 1972.

#### 8. Government Bill-Introduced

The Coal Mines Labour Welfare Fund (Amendment) Bill, 1972.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.35 P.M.)

# \*9. Statutory Resolution—Under Consideration

Shri Hukam Chand Kachwai moved the following Resolution:-

"This House disapprove of the Payment of Bonus (Amendment) Ordinance, 1972 (Ordinance No. 8 of 1972) promulgated by the President on the 23rd September, 1972."

# \*10. Government Bill—Under Consideration

The Payment of Bonus (Amendment) Bill, 1972.

The motion for consideration of the Bill was moved by Shri R. K. Khadilkar.

Two amendments for reference of the Bill to Select Committee were moved by Sarvashri Chapalendu Bhattacharyyia and Anant Prasad Sharma.

Shri Mohammad Ismail took part in the combined debate on the Resolution (vide para 9 above) and the motion for consideration of the Bill. His speech was not concluded.

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

#### 11. Private Members' Bills-Introduced

- (1) The Prevention of Food Adulteration (Amendment) Bill, 1972 (Amendment of sections 2, 3, etc.) by Shri P. Venkatasubbaiah).
- (2) The Child Marriage Restraint (Amendment) Bill, 1972 (Amendment of sections 2, 3 etc.) by Dr. Laxminarayan Pandeya.
- (3) The Coir Industry (Amendment) Bill, 1972 (Amendment of sections 4, 8, etc.) by Shri C. K. Chandrappan.
- (4) The Constitution (Amendment) Bill, 1972 (Omission of article 290A) by Shri R. P. Ulaganambi.
- (5) The Constitution (Amendment) Bill, 1972 (Amendment of article 324) by Shri R. P. Ulaganambi.

# 12. Private Member's Bill-Debate Adjourned

The Constitution (Amendment) Bill, 1971 (Amendment of article 240 and First Schedule) by Shri B. K. Daschowdhury

• Discussion on the motion for consideration of the Bill moved by Shri B. K. Daschowdhury and the amendment thereto moved on the 17th November, 1972, continued.

The following Members took part in the debate:-

- (1) Shri Jharkhande Rai
- (2) Shri Samar Guha
- (3) Shri R. R. Sharma

<sup>\*</sup>Discussed together.

- (4) Pandit D. N. Tiwary
- (5) Shri M. R. Gopal Reddy
- (6) Shri Vasant Sathe
- (7) Shri Vikram Mahajan
- (8) Shri M. C. Daga
- (9) Shri Bhaoosahaib Dhamankar
- (10) Shrimati Sahodrabai Rai
- (11) Shri Nawal Kishore Sharma
- (12) Shri F. H. Mohsin

A motion moved by Shri Vikram Mahajan that the debate on the Bill be adjourned, was adopted.

#### ✓ 13. Private Member's Bill—Under Consideration

The National Rifle Training Scheme Bill, 1971, by Shri S. C. Samanta

The motion for consideration of the Bill was moved by Shri S. C. Samanta.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri B. K. Daschowdhury.

An amendment for reference of the Bill to a Select Committee was moved by Shri Sobodh Hansda.

The following Members took part in the debate:-

- (1) Shri Ajit Kumar Saha
- (2) Shri B. K. Daschowdhury
- (3) Dr. Karni Singh
- (4) Shri Sarjoo Pandey
- (5) Shri Subodh Hansda
- (6) Shri J. Matha Gowder
- (7) Shri M. C. Daga
- (8) Shri B. S. Chowhan
- (9) Shri Vasant Sathe
- (10) Shri M. R. Gopal Reddy

The discussion was not concluded.

# 14. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 22nd November, 1972 to Unstarred Question No. 1232 regarding raid on the residence of a Director of Anand Bazar Patrika, Calcutta.

Shri K. C. Pant replied to the discussion.

5.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th December, 1972).

#### BULLETIN-PART I

#### (Brief Record of Proceedings)

Monday, December 4, 1972 Agrahayana 13, 1894 (Saka)

#### No. 199

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 284—286, 289, 290, 292, 293 and 295—297 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarted Questions

Replies to Unstarred Questions Nos. 2792—2837, 3839, 2841—2852, 2855, 2857—2867, 2869—2951, 2953—2981 and 2983—2991 were laid on the Table.

# ✓ 3. Calling Attention

Shri P. Venkatasubbaiah called the attention of the Minister of Finance to the reported Customs hold-up of five thousand tonnes of processed cashew kernels destined for Soviet Union at Cochin harbour.

The Minister of Finance made a statement in regard thereto.

# 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 436(E) in Gazette of India dated the 10th October, 1972, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (2) A statement (Hindi and English versions) indicating the result of the Central Government Market Borrowing in December, 1972.
  - (3) A copy of the Fruit Products (Amendment) Order, 1972 (Hindi and English versions) published in Notification No. S.O. 3537 in Gazette of India dated the 4th November, 1972 under subsection (6) of section 3 of the Essential Commodities Act, 1955.
  - (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (i) Annual Report of the U.P. State Agro Industrial Corporation

- Limited, Lucknow, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1970-71.

# 5. Report and Minutes of Estimates Committee

Shri Kamal Nath Tewari presented the following Report and Minutes of the Estimates Committee:—

- (1) Twenty-fourth Report on the Ministry of Finance—Revision of the Form and Contents of the Demands for Grants.
- (2) Minutes of the sittings of the Committee relating to the above Report.

# 6. Report of Joint Committee—Laid on the Table

Shri B. R. Shukla laid on the Table a copy of the Report of the Joint Committee on the Code of Criminal Procedure Bill, 1970.

#### 7. Evidence before Joint Committee-Laid on the Table

Shri B. R. Shukla laid on the Table a copy of the evidence (Volumes I & II) given before the Joint Committee on the Code of Criminal Procedure Bill. 1970.

# 8. Statement by Minister

The Minister of Railways made a statement regarding the accidents to 22 Up New Delhi Hyderabad Dakshin Express and 39 Up Janata Express on the 2nd and 3rd December, 1972, respectively.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.20 P.M.)

# \*9. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri Hukam Chand Kachwai on the 1st December, 1972, continued:—

"This Mouse disapproves of the Payment of Bonus (Amendment) Ordinance, 1972 (Ordinance No. 8 of 1972) promulgated by the President on the 23rd September, 1972."

The Resolution was negatived after discussion as indicated under para 10 below.

# \*10. Government Bill-Under Consideration

The Payment of Bonus (Amendment) Bill, 1972

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 1st December, 1972 and the Resolution (vide para 9 above) continued.

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<sup>\*</sup>Discussed together.

The following Members took part in the debate:-

(1) Shri Mohammad Ismail (2) Shri Ram Singh Bhai Verma

(3) Shri S. M. Banerjee

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- (4) Shri Anant Prasad Sharma
- (5) Shri Tha Kiruttinan
- (6) Shri Damodar Pandey
- (7) Shri Dhan Shah Pradhan
- (8) Shri M. R. Gopal Reddy (9) Shri Madhu Dandavate
- (10) Shri Vasant Sathe
- (11) Shri M. C. Daga

Shri R. K. Khadilkar replied to the debate.

Shri Hukam Chand Kachwai spoke (by way of reply to the Statutory Resolution).

The amendments for reference of the Bill to Select Committee moved by Sarvashri Chapalendu Bhattacharyyia and Anant Prasad Sharma, were negatived.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

On amendment No. 21 to Clause 2 moved by Shri S. M. Banerjee, the House divided, Ayes 25; Noes 76. The amendment was accordingly negatived.

Clauses 2 and 3 were adopted.

On amendment No. 7 to Clause 4 moved by Shri Phool Chand Verma, the House divided, Ayes 26; Noes 74. The amendment was accordingly negatived.

On amendment No. 15 to Clause 4 moved by Shri Ramavatar Shastri, the House divided, Ayes 26; Noes 72. The amendment was accordingly negatived.

Clauses 4 and 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. K. Khadilkar.

Shri Jyotirmoy Bosu took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

# 11. Half-An-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 15th November, 1972 to Starred Question No. 52 regarding celebration of Netaji Subhash Chandra Bose Birthday.

Shri K. C. Pant replied to the discussion.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th December, 1972).

# BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, December 5, 1972 Agrahayana 14, 1894 (Saka)

No. 200

#### 11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 301, 302, 304, 307—311 and 313 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2992—3024, 3026—3028, 3030—3043 and 3045—3191 were laid on the Table.

# 3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Education and Social Welfare to the reported stoppage of grant by the University Grants Commission to several colleges in Punjab and Haryana resulting in the closure of those colleges.

The Minister of Education and Social Welfare made a statement in gard thereto.

# 4. Papers Laid on the Table

A copy each of the following papers (Hindi and English versions) was laid on the Table under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, for the year 1970-71.
  - (ii) Annual Report of the Hindustan Organic Chemicals Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### 5. Motion Regarding Joint Committee

Shri Nawal Kishore Sharma moved the following motion.

"That this House do appoint Shri Muhammed Sheriff to the Joint Committee on the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1958 and the Monopolies and Restrictive Trade Practices Act, 1969 in the vacancy caused by the death of Shri C. C. Desai."

The motion was adopted.

\*(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

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# ✓6. Government Bill—Passed

The Payment of Bonus (Amendment) Bill, 1972

Discussion on the motion that the Bill be passed moved by Shri R. K. Khadilkar on the 4th December, 1972, continued.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri Indrajit Gupta
- (3) Shri R. K. Khadilkar

The motion was adopted and the Bill was passed.

# 7. Government Hill-Debate Adjourned

The All-India Services Resolutions (Indemnity) Bill, 1972, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The following Members take part in the debate:-

- (1) Shri Dinesh Joarder
- (2) Shri S. M. Banerjee
- (3) Shri E. R. Krishnan
- (4) Shri M. C. Daga
- (5) Shri R. V. Bade
- (6) Shri N. K. P. Salve
- (7) Dr. Kailas
- (8) Shri M. R. Gopal Reddy
- (9) Shri C. M. Stephen
- (10) Shri Nathuram Mirdha
- (11) Shri Chapalendu Bhattacharyyia

A motion moved by Shri F. H. Mohsin that the debate on the Bill be adjourned for a week, was adopted.

#### 8. Government Bill-Passed

The Coal Mines Labour Welfare Fund (Amendment) Bill, 1972

The motion for consideration of the Bill was moved by Shri Balgovind Verma.

The following Members took part in the debate:-

- (1) Shri Krishna Chandra Halder
- (2) Shri Damodar Pandey
- (3) Shri Ramavatar Shastri
- (4) Shri Chapalendu Bhattacharyyia
- (5) Shri E. R. Krishnan
- (6) Shri C. M. Stephen
- (7) Shri Phool Chand Verma
- (8) Shri Shrikishan Modi

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- (9) Shri Dhan Shah Pradhan
- (10) Shri M. C. Daga

Shri Balgovind Verma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Balgovind Verma.

The motion was adopted and the Bill was passed.

# 9. Report of Business Advisory Committee

Shri Raj Bahadur presented the Twentleth Report of the Business Advisory Committee.

6.02 P.M.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th December, 1972).

#### BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, December 6, 1972 Agrahayana 15, 1894 (Saka)

#### No. 201

11.02 A. M.

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#### 1. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri Dinen Bhattacharya, Ranen Sen, Era Sezhiyan, Atal Bihari Vajpayee and Madhu Dandavate and reference to the passing away of Shri N. M. Lingam, who was a Member of the First Lok Sabha; and Sheikh Mohammad Akbar, who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

# 2. Starred Questions

Starred Questions Nos. 321, 322, 326—328, 330 and 331 were orally answered. Replies to remaining questions were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Questions Nos. 3192—3263, 3265—3277, 3279—3285, 3287—3297, 3299—3310, 3312—3328 and 3330—3391 were laid on the Table.

A statement by the Deputy Minister of Industrial Development (i) correcting the reply given on the 31st May, 1972 to Unstarred Question No. 8098 regarding Import of Harvester Combines and (ii) giving reasons for delay in correcting the reply was laid on the Table.

#### 4. Calling Attention

Shri Jagannathrao Joshi called the attention of the Minister of Education and Social Welfare to the situation arising out of recent demands of Delhi University students.

The Minister of Education and Social Welfare made a statement in regard thereto.

#### 5. Papers Laid on the Table

The following papers ware laid on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Trade Marks Registry for the year 1971-72, under section 126 of the Trade and Merchandise Marks Act, 1958.

- (2) (i) A copy of the Certified Accounts (Hindi version) of the Khadi and Village Industries Commission for the year 1968-69 together with the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industrie: Commission Act, 1956.
  - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above documents along with the English version.

#### 6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 1972, passed by Lok Sabha on the 27th November, 1972.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 6) Bill, 1972, passed by Lok Sabha on the 27th November, 1972.

#### 7. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Twentieth Report of the Committee on Private Members' Bills and Resolutions.

#### 8. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Fifty-third Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Eleventh Report on Audit Report (Railways) 1970 and Appropriation Accounts (Railways) 1968-69.

#### 9. Motion for Election to Committee

Shri A. C. George moved the following motion: -

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government.

The motion was adopted.

#### 10. Motion Re: Twentieth Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:—

"That this House do agree with the Twentieth Report of the Business Advisory Committee presented to the House on the 5th December, 1972."

The motion was adopted.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.20 P.M.)

### 11. Government Bill-Under Consideration

The Indian Railways (Amendment) Bill, 1972

- The motion for consideration of the Bill was moved by Shri T. A. Pai.
  The following Members took part in the debate:—
  - (1) Shri Manoranjan Hazra 🗸
  - (2) Shri N. K. Sanght
  - (3) Shri Sarjoo Pandey
  - (4) Shri Shrikishan Modi
  - (5) Shri E. R. Krishnan
  - (6) Shri R. V. Bade
  - (7) Shri S. N. Singh
  - (8) Shri Dhan Shah Pradhan
  - (9) Shri Chhatrapati Ambesh (Speech unfinished).

The discussion was not concluded.

#### 12. Motion-Withdrawn

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Shri Samar Guha moved the following motion:-

"That this House is of opinion that the Ministry of Steel and Mines should reconsider the issue of expansion of the Durgapur Alloy Steel Plant for production of 60,000 tonnes of stainless steel, as was planned at the time of construction of the Plant and subsequently approved by the Ministry at a meeting held on the 6th March, 1971, instead of expanding it for production of unprofitable seamless tubes."

Two amendments were moved by Shri Jyotirmoy Bosu and Dr. Laxminarayan Pandeya.

The following Members took part in the debate:

- (1) Shri B. K. Daschowdhury
- (2) Shri Krishna Chandra Halder
- (3) Shri Subodh Hansda
- (4) Shri Indrajit Gupta
- (5) Shri S. R. Damani
- (6) Shri E. R. Krishnan
- (7) Shri Vasant Sathe
- (8) Dr. Laxminarayan Pandeya

<sup>\*</sup>Discussion on the Bill which was not concluded at 3 P.M. was resumed at 5.45 P.M.

- (9) Shri Jyotirmoy Bosu
- (10) Shri S. Mohan Kumaramanglam

Shri Samar Guha replied to the debate.

Both the amendments moved were negatived.

The motion was withdrawn by leave of the House.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th December, 1972).

S. L. Shakdher Secretary.

#### **CORRIGENDA**

In Bulletin—Part I, dated December 5, 1972— Page 801, paragraph 7,—

- (i) line 1, for "Resolutions" read "Regulations".
- (ii) line 5, for "take" read "took".

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#### BULLETIN-PART I

# [Brief Record of Proceedings]

Thursday, December 7, 1972 Agrahayana 16, 1894 (Saka)

#### No. 202

#### 11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 341-343, 345, 350, 351, 353 and 354 were orally answered. Replies to remaining question were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos 3392—3524 were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:-

(1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

#### Fourth Lok Sabha

|   | (i)   | Statement No. XXVI  | Seventh Session, 1969. |
|---|-------|---------------------|------------------------|
|   | (ii)  | Statement No. XXV   | Eighth Session, 1969.  |
| > | (iii) | Statement No. XXIII | Ninth Session, 1969.   |
|   | (iv)  | Statement No. XXVI  | Tenth Session, 1970.   |
|   | (v)   | Statement No. XVI   | Twelfth Session, 1970. |

#### Fifth Lok Sabha

| (vi) Statement No. IX    | First Session, 1971.  |
|--------------------------|-----------------------|
| (vii) Statement No. XVII | Second Session, 1971. |
| (viii) Statement No. IX  | Third Session, 1971.  |
| (ix) Statement No. VIII  | Fourth Session, 1972. |
| (x) Statement No. II     | Fifth Session, 1972.  |

(2) (i) A copy of the Payment of Gratuity (Central) Rules, 1972, published in Notification No. G.S.R. 412(E) in Gazette of India dated the 16th September, 1972, under sub-section (2) of section 15 of the Payment of Gratuity Act, 1972.

- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification simultaneously.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Resoure Stations Committee, Dhanbad, for the year 1971-72.

#### 4. Government Bill-Introduced

The Delimitation Bill, 1972.

# 5. Motion

Sardar Swaran Singh moved the following motion:-

"That this House do consider the present international situation and the policy of the Government of India in relation thereto."

Three substitute motions were moved by Shri Jyotirmoy Bosu, Dr. Laxminarayan Pandeya and Shri Ramavatar Shastri.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.05 P.M.)

The following Members took part in the debate:-

- (1) Shri Dinen Bhattacharya
- (2) Shri B. R. Bhagat
- (3) Shri H. N. Mukerjee
- (4) Shri Dinesh Singh
- (5) Shri Samar Guha
- (6) Shri Dinesh Chandra Goswami
- (7) Shri Atal Bihari Vajpayee
- (8) Shri C. M. Stephen
- (9) Shri V. K. Krishna Menon
- (10) Dr. Henry Austin
- (11) Shri R. P. Ulaganambi
- (12) Shri K. P. Unnikrishnan
- (13) Shri S. A. Shamim
- (14) Shri Hari Kishore Singh (Speech unfinished).

The discussion was not concluded.

# 6. Statement by Minister

The Minister of State for Home Affairs made a statement regarding the incidents which took place in the Delhi University on the 6th December, 1972.

#### 6. P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th December, 1972).

#### BULLETIN-PART I

(Brief Record of Proceedings)

Friday, December 8, 1972 Agrahayana 17, 1894 (Saka)

#### No. 203

11.02 A. M.

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#### Starred Questions

Starred Questions Nos. 361, 363, 365, 367, 370, 371, 374, 375 and 377—380 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3525—3645, 3647—3666 and 3668—3724 were laid on the Table.

# 3. Calling Attention

Shri Vasant Sathe called the attention of the Minister of Health and Family Planning to the reported arrest of three officials of the Union Health Ministry's food squad on the 5th December, 1972 by the Uttar Pradesh Police and parading them through the streets of Chandous town in Uttar Pradesh.

> The Minister of Health and Family Planning made a statement in regard thereto.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Fourth Amendment) Scheme, 1972 (Hindi and English versions) published in Notification No. S.O. 715(E) in Gazette of India dated the 18th November, 1972, under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (2) A copy of the Central Excise (Thirteenth Amendment) Rules. 1972 (Hindi and English versions) published in Notification No. G.S.R. 1468 in Gazette of India dated the 25th November. 1972 under section 38 of the Central Excises and Salt Act. 1944, together with an explanatory memorandum.

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- (3) A copy of Notification No. G.S.R. 462(E) (Hindi and English versions) published in Gazette of India dated the 21st November, 1972, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (4) A copy of Notification No. 10|72 (Hindi and English versions) published in Gazette of India dated the 18th November, 1972. making certain amendments to the Industrial Finance Corporation of India Employees' Provident Fund Regulations, 1948. under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
  - (i) The Aircraft (Third Amendment) Rules, 1972, published in Notification No. G.S.R. 783 in Gazette of India dated the 24th June, 1972, together with an explanatory note.
  - (ii) The Aircraft (Fifth Amendment) Rules, 1972, published in Notification No. G.S.R. 1232 in Gazette of India dated the 30th September, 1972, together with an explanatory note.
  - (iii) The Aircraft (Sixth Amendment) Rules, 1972, published in Notification No. G.S.R. 1233 in Gazette of India dated the 30th September, 1972, together with an explanatory note.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (5) (i) above.
- (7) A copy of the Export of Vacuum Flasks (Inspection) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 3853 in Gazette of India dated the 18th November, 1972, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (8) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Rubber Board for the year 1970-71 along with the statement of Accounts.
- (9) A copy of the Annual Report (Hindi version) on the activities of the Rubber Board for the year 1969-70.

#### 5. Messsage from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 6th December, 1972, Rajya Sabha agreed without any amendment to the Food Corporations (Amendment) Bill, 1972, passed by Lok Sabha on the 23rd November, 1972.

#### 6. Assent to Bills

Secretary laid on the Table following three Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Central Sales Tax (Amendment) Bill, 1972.
- (2) The Appropriation (Railways) No. 4 Bill, 1972.
- (3) The Appropriation (Railways) No. 5 Bill, 1972.

#### 7. Report of Committee on Government Assurances

Shri R. Balakrishna Pillai presented the Fourth Report of the Committee on Government Assurances.

#### 8. Statement by Minister

✓ The Deputy Minister of Foreign Trade laid on the Table a statement (i) correcting answer given on the 2nd May, 1972 to Starred Question No. 642 by Shri Priya Ranjan Das Munsi regarding foreign exchange earned through export of films and (ii) giving reasons for delay in correcting the answer.

# 13

#### 9. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 11th December, 1972.

#### 16 Motion Regarding Report of Joint Committee

Shri R. D. Bhandare moved the following motion:-

"That this House do extend upto the first day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951."

The motion was adopted.

#### 11. Government Bills-Introduced

- (1) The Industrial Development Bank of India (Amendment) Bill, 1972.
  - (2) The Industrial Finance Corporation (Amendment) Bill, 1972.

#### 12. Motion

7

Discussion on the following motion moved by Sardar Swaran Singh and the substitute motions thereto moved on the 7th December, 1972, continued:—

"That this House do consider the present international situation and the policy of the Government of India in relation thereto."

The following Members took part in the debate:---

- (1) Shri Hari Kishore Singh
- (2) Shri Shyamnandan Mishra

(Lok Sabha adjourned at 1P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Chintamani Panigrahi
- (4) Shri R. K. Sinha
- (5) Shri Jyotirmoy Bosu

Sardar Swaran Singh replied to the debate.

The substitute motions moved by Shri Jyotirmoy Bosu, Dr. Laxminarayan Pandeya and Shri Ramavatar Shastri, were negatived.

# 13. Motion Re: Twentieth Report of Committee on Private Members' Bills and Resolutions

Shri Ramavatar Shastri moved the following motion:-

"That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th December, 1972."

\* The motion was adopted.

#### 14. Private Member's Resolution-Withdrawn

Discussion on the following Resolution moved by Shrimati Maya Ray on the 25th August, 1972, continued:—

"This House, while appreciating the efforts of the Central Government to eradicate unemployment, is of the opinion that the Central Government in co-ordination with the State Governments should work out a time bound, phased programme to solve the massive unemployment problem facing the country and take immediate positive and concrete steps to tackle the same."

The following Members took part in the debate: -

- (1) Shri R. D. Bhandare
- (2) Shri M. Ram Gopal Reddy
- (3) Dr. Kailas
- (4) Shri Balakrishna Venkanna Najk
- (5) Shri Ramkanwar
- (6) Shri M. S. Sanjeevi Rao
- (7) Shri R. K. Khadilkar

Shrimati Maya Ray replied to the debate.

The Resolution was withdrawn by leave of the House.

#### 15. Private Member's Resolution—Under Consideration

Shri A. K. Gopalan moved the following Resolution-

"This House calls upon the Central Government to recommend to all the State Governments to enact effective land reforms before the 26th January, 1973 through which the land monopoly of landlords is broken, all the exemptions are done away with and ceiling is fixed in such a way so that sufficient land is made available for distribution to the agricultural workers and poor peasants."

Four amendments (Nos. 1, 2, 4 and 5) were moved by Sarvashri Jharkhande Rai, Hari Kishore Singh and Dr. Laxminarayan Pandeya.

The following Members took part in the debate:-

- (I) Shri K. Suryanarayana
- (2) Shri Bhogendra Jha (Speech unfinished).

The discussion was not concluded.

#### 16. Half-an-Hour Discussion

Shri Ramavatar Shastri raised a half-an-hour discussion on points arising out of the answer given on the 15th November, 1972 to Unstarred Question No. 516 regarding grant of pension to freedom fighters.

Shri K. C. Pant replied to the discussion.

6.54 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th December, 1972).

#### BULLETIN-PART I

(Brief Record of Proceedings)

Monday, December 11, 1972 Agrahayana 20, 1894 (Saka)

# No. 204

#### 11.02 A. M.

#### 1. Starred Questions

Starred Questions Nos. 382, 383, 385, 386, 388—391 and 393 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3725—3782, 3784—3814, 3816—3856, 3858—3910 and 3913—3924 were laid on the Table.

A statement by the Minister of State in the Ministry of Health and Family Planning (i) correcting the reply given on the 15th November. 1971 to Unstarred Question No. 40 regarding mortality of fish by D.D.T. Factory in Delhi; and (ii) giving reasons for delay in correcting the reply, was laid on the Table.

#### 3. Calling Attention

Shri B. K. Daschowdhury called the attention of the Minister of Agriculture to the reported requests by the West Bengal Government to the Central Government for permission to purchase Gram-Dal, Moong-Dal and Matar-Dal from the Food Corporation of India's stocks in West Benagl for distribution to consumers through public distribution system in order to arrest the runway movement of prices in these commodities.

The Minister of Agriculture made a statement in regard thereto.

#### 1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts (Hindi and English versions) of he Visakhapatnam Port Trust for the year 1970-71 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (2) A copy of the Fertiliser (Control) Third Amendment Order. 1972 (Hindi and English versions) published in Notification No. G.S.R. 417 (E) in Gazette of India dated the 27th September, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (3) A copy of Notification No. G.S.R. 428 (E) published in Gazette of India dated the 6th October, 1972, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
- (4) A copy of the Sugar (Price Determination for 1972-73 production) Order, 1972 (Hindi and English versions) published in Notification No. G.S.R 458 (E) in Gazette of India dated the 7th November, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1971-72, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (6) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
  - (i) (a) Report (1972) of the Tariff Commission on the continuance of protection to the Dye-Intermediates Industry.
  - (b) Government Resolution No. 12(2)-Tar 22 dated the 4th December, 1972 (Hindi and English versions) notifying Government's decisions on the above Report.
  - (ii) Notification No. 12(2)-Tar|72-I published in Gazette of India dated the 4th December, 1972 (Hindi and English versions) increasing duties of customs on certain articles.
  - (iii) Notification No. 12(2)-Tar|II published in Gazette of India dated the 4th December, 1972 (Hindi and English versions) decreasing duties of customs on certain articles.
  - (iv) Notification No. 12(2)-Tar|72-III published in Gazette of India dated the 4th December, 1972 (Hindi and English versions) levying duties of customs on certain articles.
- (7) A statement (Hindi and English versions) showing reasons as to why the documents mentioned at (6)(i) above could not be laid on the Table within the period prescribed in subsection (2) of section 16 of the Tariff Commission Act, 1951.
- (8) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Report mentioned at (6)(i)(a) above simultaneously.
- (9) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1969-70 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.

#### 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 7th December, 1972, Rajya Sabha agreed without any amendment to the Carriage by Air Bill. 1972, passed by Lok Sabha on the 28th November, 1972.

(ii) That at its sitting held on the 7th December, 1972, Rajya Sabha passed the Seaward Artillery Practice (Amendment) Bill, 1972.

# 6. Bill passed by Rajya Sabha-laid on the Table

Secretary laid on the Table a copy of the Seaward Artillery Practice (Amendment) Bill, 1972, as passed by Rajya Sabha.

#### 7. Statement by Minister

The Minister of State for Agriculture laid on the Table a statement (i) correcting the answer given on the 29h May, 1972 to Starred Quest.on No. 1030 by Shri K. Suryanarayana regarding supply of full quantity of milk by Delhi Milk Scheme to catering establishments in Parliament House and (ii) giving reasons for delay in correcting the answer.

#### 8. Government Bill-Introduced

The State Financial Corporations (Amendment) Bill, 1972.

#### 9. Government Bill-passed

The Indian Railways (Amendment) Bill, 1972

Discussion on the motion for consideration of the Bill moved on the 6th December, 1972, continued.

The following Members took part in the debate:-

(1) Shri Chhatrapati Ambesh

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(2) Shri Ramkanwar

Shri T. A. Pai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T. A. Pai.

The motion was adopted and the Bill, as amended, was passed.

#### 10. Government Bill-under consideration

The Industrial Development Bank of India (Amendment) Bill. 1972.

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The following Members took part in the debate:—

- (1) Shri R. V. Bade
- (2) Shri Chintamani Panigrahi
- (3) Shri Amarnath Vidyalankar

- (4) Shri K. Baladhandayutham
- (5) Shri Jyotirmoy Bosu (Speech unfinished).

The discussion was not concluded.

#### 11. Motion.

Shri Prasannbhai Mehta moved the following motion:-

"That this House do consider the working of the State Trading Corporation of India with special reference to the policy of import of woollen rags."

The following Members took part in the dabate:-

- (1) Shri Sat Pal Kapur
- (2) Shri Jyotirmoy Bosu
- (3) Shri Shashi Bhushan
- (4) Shri Sarjoo Pandey
  - (5) Shri Raghunandan Lal Bhatia
  - (6) Shri G. Viswanathan
  - (7) Shri Vidya Dhar Bajpai
  - (8) Dr. Laxminarayana Pandeya
  - (9) Shri Shyamnandan Mishra
- 10. Shri Tulmohan Ram
- 11. Shri M. Ram Gopal Reddy
- 12. Shri L. N. Mishra

Shri Prasannbhai Mehta replied to the debate.

#### 6.32 P. M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th December, 1972)

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, December 12, 1972 Agrahayana 21, 1894 (Saka)

No. 205

11.01 A. M.

#### 1. Starred Questions

Starred Questions Nos. 401, 402, 404 and 407—410 were orally reswered: Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3925—3952, 3954—4013, 4015—4020 and 4022—4112 were laid on the Table.

#### 3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Education and Social Welfare to the reported indefinite closure of Evening Colleges and three Faculties of Banaras Hindu University as a result of student unrest there.

The Minister of Education and Social Welfare made a statement in regard thereto.

# 4. Papers laid on the Table

The following papers were laid on the Table:-

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- (1) A copy of the Report of the Committee for review of the Oil and Natural Gas Commission.
  - (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.

#### 5. Statements by Ministers

٠.)

- (f) The Minister of Finance made a statement regarding dismissal of Shri V. P. Malhotra, former Chief Cashier of the State Bank of India, Parliament Street, New Delhi.
- (2) The Minister of External Affairs made a statement regarding the finalisation of the line of control in Jammu and Kashmir. The Minister also laid on the Table a copy of the broad description of the line of control resulting from the ceasefire of 17th December, 1971 in Jammu and Kashmir as delineated on maps along its entire length.

(Lok Sabha adjourned at 1.15 P.M. and reassembled at 2.20 P.M.)

# 6. Government Bill-passed

The Industrial Development Bank of India (Amendment) Bill, 1972

Shrimati Sushila Rohatgi replied to the debate on the motion for consideration of the Bill moved on the 11th December, 1972.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

#### 7. Government Bill-under consideration

The Industrial Finance Corporation (Amendment) Bill, 1972

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

Shri Somnath Chatterjee took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

#### 8. Discussion under Rule 193

Shri Indrajit Gupta raised a discussion on the danger of growing C.I.A. activities in India.

The following Members took part in the debate:-

- (1) Shri Vayalar Ravi
- (2) Shri Samar Guha
- (3) Shri C. M. Stephen
- (4) Shri Jyotirmoy Bosu
- (5) Shri M. Ram Gopal Reddy
- (6) Shri G. Viswanathan
- 47) Shri Shashi Bhushan
- (8) Shri Shyamnandan Mishra
- (9) Shri Jagannathrao Joshi
- (10) Shri Piloo Mody

Shri K. C. Pant replied to the discussion.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th December, 1972)

S. L. SHAKDHER, Secretary.

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## BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 13, 1972 Agrahayana 22, 1894 (Saka)

No. 206

11.01 A. M.

## 1. Starred Questions

Starred Questions Nos. 421—424, 426, 428, 430, 431, 433 and 436 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4113—4117, 4119, 4121—4153, 4155—4164, 4166—4181, 4183—4194, 4196—4227, 4229—4246 and 4248—4312 were laid on the Table.

## 3. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Finance to the reported protest on the 12th December, 1972 by the employees of Reserve Bank of India against the special procedure for destroying the colled currency notes.

The Minister of State for Finance made a statement in regard therto.

#### 4. Papers laid on the Table

The following papers ware laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1970-71.
  - (ii) Annual Report of the Hindustan Cables Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
  - (i) The Indian Telegraph (Ninth Amendment) Rules, 1972, published in Notification No. G.S.R. 1390 in Gazette of India dated the 4th November, 1972.
  - (ii) The Indian Telegraph (Tenth Amendment) Rules, 1972, published in Notification No. G.S.R. 1480 in Gazette of India dated the 25th November, 1972.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1972, published in Notification No. G.S.R. 467(E) in Gazette of India dated the 27th November, 1972.
  - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1972, published in Notification No. G.S.R. 473 (E) in Gazette of India dated the 30th November, 1972.
  - (iii) The Indian Administrative Service (Pay) Nineteenth Amendment Rules, 1972, published in Notification No. G.S.R. 474(E) in Gazette of India dated the 30th November, 1972.
- (4) (i) A copy of the Annual Report (Volume I) of the Indian Statistical Institute Calcutta, for the year 1969-70.
  - (ii) A statement (Hindi tnd English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
- (5) A copy of the Annual Report (Hindi version) of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (6) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1970-71 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statements.

#### 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th December, 1972, Rajya Sabha agreed without any amendment to the Payment of Bonus (Amendment) Bill, 1972, passed by Lok Sabha on the 5th December, 1972.

## 6. Intimation Re: arrest of Member

The Speaker informed the House of a telegram, dated the 12th December, 1972, from the Sub-Divisional Magistrate, Patna, intimating that Shri Digvijaya Narain Singh, Member, Lok Sabha, was arrested and remanded to Phulwari Camp Jail, under Sections 143/341 of the Indian Penal Code, in default of bail bond while offering Satyagraha dharna before Central Revenue Building, Patna, on the 12th December, 1972.

## ✓ 7. Personal Explanation under Rule 357

Shri Somnath Chatterjee made a personal explanation regarding certain remarks about him made by Shrimati Maya Ray in the House on the 9th December, 1972.

## 8. Government Bill-Passed

✓ The Industrial Finance Corporation (Amendment) Bill, 1972

Discussion on the motion for consideration of the Bill moved on the 12th December, 1972, continued.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri D. K. Panda
- (3) Shri S. R. Damani

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri T. S. Lakshmanan
- (5) Shri Y. S. Mahajan
- (6) Shri Virendra Agarwala
- (7) Shri Giridhar Gomango
- (8) Shri Dhan Shah Pradhan

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

'Clause 17 was adopted, as amended.

Clauses 18 to 20 were adopted.

Clause 21 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill, as amended, was passed.

P.T.O.

## 9. Government Bill-under consideration

The Delimitation Bill, 1972

The motion for consideration of the Bill was moved by Shri Niti Raj Singh Chaudhury.

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

The following Members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri M. C. Daga
- (3) Shri E. R. Krishnan
- (4) Shri Balakrishna Venkanna Naik
- (5) Shei Somnath Chatterjee
- (6) Shri Narain Chand Parashar
- (7) Shri R. V. Bade
- (8) Shri R. D. Bhandare
- (9) Shri P. K. Deo (Speech unfinished).

The discussion was not concluded.

## 10. Half-An-Hour Discussion

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 24th November, 1972 to Starred Question No. 161 regarding arrears of taxes.

Shri K. R. Ganesh replied to the discussion.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th December, 1972)

S. L. SHAKDHER, Secretary.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Thursday, December 14, 1972 Agrahayana 23, 1894 (Saka)

No. 207

11.03 A.M.

## 1. Starred Questions

Starred Questions Nos. 441, 443—446, 448, 450, 453, 455 and 456 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4313-4404, 4406-4423, 4425-4445 and 4447-4449 were laid on the Table.

Two statements by the Minister of Defence and the Minister of State in the Ministry of Steel and Mines (i) correcting the replies given to the following questions and (ii) giving reasons for delay in correcting the replies, were also laid on the Table:—

- (i) Unstarred Question No. 4378 on the 1st September, 1972 regarding de-requisitioning of land of village Nangal Raya, New Delhi; and
- (ii) Unstarred Question No. 682 on the 3rd August, 1972 regarding production in Neyveli Lignite Corporation.

## 3. Calling Attention

Shri G. Viswanathan called the attention of the Minister of Irrigation and Power to the recent unprecedented floods in Tamil Nadu causing heavy damage to property and the death of about one hundred persons.

The Minister of Irrigation and Power made a statement in regard, thereto.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following parts of the Audit Report (Commercial) 1970 (Hindi versions) under article 151(1) of the Constitutions:—
  - Part VII—Comprehensive appraisal of the working of the Heavy Engineering Corporation Limited.
  - Part VIII—Comprehensive appraisal of the working of the Oil and Natural Gas Commission.

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Part IX—Comprehensive appraisal of the working of the Bharat Heavy Electricals Limited.

Part X—Individuals irregularities and a resume of the Company Auditors Report.

(2) A statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Fifty-sixth Session of the International Labour Conference held at Geneva in June, 1971.

## 5. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Fifty-second Report of the Public Accounts Committee regarding action taken by Government on the recommendation contained in their tenth report on Super Bazar, New Delhi.

#### 6. Motion for Election to Committee

Shri B. K. Daschowdhury moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice Swami Ramanand Shastri died."

The motion was adopted.

## 7. Motion regarding Report of Joint Committee

Shrimati Maya Ray moved the following motion:-

"That this House do further extend upto the 18th December, 1972, the time for the presentation of the Report of the Joint Committee on the Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto."

The motion was adopted.

## 8. Government Bills-Introduced

- (1) The Indian Tariff (Amendment) Bill, 1972.
- (2) The Sick Textile Undertakings (Taking Over of Management) Bill, 1972.

#### 9. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sick Textile Undertakings (Taking Over of Management) Ordinance, 1972 was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

#### 10. Government Bill-passed

The Delimitation Bill, 1972

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 13th December, 1972, continued.

The following Members took part in the debate:-

- (1) Shri P. K. Deo
- (2) Shri Rudra Pratap Singh

Shri Niti Raj Singh Chaudhury replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri M. C. Daga was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.05 P.M.)

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 11 were adopted.

clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Niti Raj Singh Chaudhury.

The following Members took part in the debate:-

- (1) Shri Samar Guha
- (2) Shri Shambhu Nath
- (3) Shri Ramavatar Shastri
- (4) Shri Niti Raj Singh Chaudhury

The motion was adopted and the Bill, as amended, was passed.

## 11. Government Bill-under consideration

The State Financial Corporations (Amendment) Bill, 1972

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri Balakrishna Venkanna Naik
- (3) Shri E. R. Krishnan
- (4) Shri D. K. Panda
- (5) Shri R. V. Bade (Speech unfinished).

The discussion was not concluded.

## 12. Discussions under Rule 193

- \*(1) Shri P. Gangadeb raised a discussion on the increasing student unrest in the country.
- \*(2) Shri Jagannathrao Joshi raised a discussion on the statement made by the Minister of State for Home Affairs in the House on the 7th December, 1972 regarding the incidents which took place in the Delhi University on the 6th December, 1972.

<sup>\*</sup>Discussed together.

The following Members took part in the combined debate:-

- (1) Shri R. D. Bhandare
- (2) Shri C. K. Chandrappan
- (3) Shri Rajdeo Singh
- (4) Shri J. Matha Gowder
- (5) Shri Narain Chand Parashar
- (6) Shri Piloo Mody
- (7) Shri Sat Pal Kapur
- (8) Shri Shyamnandan Mishra
- (9) Shri K. C. Pant
- (10) Shri Jyotirmoy Bosu (Speech unfinished).

The discussion was not concluded.

## 6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th December, 1972)

S. L. SHAKDHER, Secretary.

## CORRIGENDUM

In Bulletin—Part I, dated December 13, 1972—Page 821, paragraph 7, line 3,—for "9th" read "8th".

## BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, December 15, 1972 Agrahayana 24, 1894 (Saka)

#### No. 208

11.03 A.M.

#### 1. Starred Questions

Starred Questions Nos. 461—464, 467, 468, 470, 473 and 474 were orally iswered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4450—4460, 4462—4470, 4472—4518, 4520, 4521, 4523—4549, 4551—4582 and 4584—4649 were laid on the Table.

## 3. Calling Attention.

Shri M. C. Daga called the attention of the Minister of Agriculture to the reported lack of Central assistance to Rajasthan to tide over famine condition prevailing in 12,500 villages there.

The Minister of State for Agriculure made a statement in regard thereto.

## 4. Papers Laid on the Table

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The following papers were laid on the Table:-

- (1) (i) A copy of the Gift-tax (Second Amendment) Rules 1972 published in Notification No. S.O. 706(E) in Gazette of India dated the 15th November, 1972 (English version) and S.O. 4039 published in Gazette of India dated the 9th December, 1972 (Hindi version) under sub-section (4) of section 46 of the Gift-tax Act, 1958.
- (ii) A copy of Wealth-tax (Third Amendment) Rules, 1972 published in Notification No. S.O. 707(E) in Gazette of India dated the 15th November, 1972 (English version) and S.O. 4040 published in Gazette of India dated the 9th December, 1972 (Hindi version) under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (iii) A copy of the Income-tax (Fourth Amendment) Rules, 1972 published in Notification No. S.O. 708(E) in Gazette of India dated the 15th November, 1972 (English version) and S.O. 4041 published in Gazette of India dated the 9th December, 1972 (Hindi version) under section 396 of the Income-tax Act, 1961.

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- (2) An explanatory memorandum (Hindi and English version) about Notifications mentioned above.
- (3) A copy each of Notification Nos. G.S.R. 468(E) and 469(E) (Hindi and English versions) published in Gazette of India dated the 28th November, 1972, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (4) A copy of the Cost Accounting Records (Vanaspati) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1529 in Gazette of India dated the 9th December, 1972, under sub-section (3) of section 642 of the Companies Act, 1956.
- (5) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
  - (i) Report (1971) of the Tariff Commission on the Price Structure of Different Varieties of Jute Goods.
- (ii) Government Resolution No. 16016[1]71-Tax(D) dated the 12th December. 1972 (Hindi and English versions) notifying Government's decisions on the above Report.
- (6) A statement (Hindi and English versions) showing reasons as to why the documents mentioned at (5) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the Tariff Commission Act, 1951.
- (7) A statement (Hindi and English versions) explaining the reason for not laying the Hindi version of the Report mentioned at (5) (i) above simultaneously.
- (8) A copy each of the following papers (Hindi and English versions under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1971-72.
  - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (1) That at its sitting held on the 12th December, 1972. Rajya Sabha agreed without any amendment to the Coal Mines Labour Welfare Fund (Amendment) Bill, 1972, passed by Lok Sabha on the 5th December, 1972.
- (ii) That at its sitting held on the 14th December, 1972, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Homocopathy Central Council Bill, 1971, up to he last day of the Eighty-third Session of Rajya Sabha.

## 6. Assent to Bills

Secretary laid on the Table following two Bills passed by the Mouses of Parliament during the current session and assessed to:—

- (1) The Appropriation (No. 5) Bill, 1972.
- (2) The Appropriation (No. 6) Bill, 1972.

## 7. Report of Public Accounts Committee

Shri B. S. Murthy presented the Fifty-fourth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their First Report on Audit Report (Civil) 1970—Appropriation Accounts (Civil) 1968-69 relating to the Ministry of External Affairs, Department of Industrial Development and Department of Rehabilitation.

#### 8. Statement re: Government Business

Shri N. K. P. Salve presented the First Report of the Railway Convention Committee, 1971 on "Accounting Matters".

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## I. Statement re. Government Business

The Minister of Parliamentary Affairs laid on the Table a statement regarding Government business for the week commencing the 18th December, 1972.

## 10. Motion Regarding Report of Joint Committee

Shri R. D. Bhandare moved the following motion:—

"That this House do further extend upto the 30th March, 1973, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

The motion was adopted.

## 11. Statement by Minister

The Minister of State for Home Affairs laid on the Table a statement regarding the recent incidents at villages Sajni and Nonari in Azamgarh, Uttar Pradesh.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.06 P.M.)

#### 12. Government Bill-Passed

The State Financial Corporations (Amendment) Bill, 1972

Discussion on the motion for consideration of the Bill moved on the 14th December, 1972, continued.

Shri R. V. Bade took part in the debate.

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

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Clause 16 was adopted, as amended.

Clauses 17 to 28 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. x

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The motion that the Bill, as amended, be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill, as amended, was passed.

## 13. Government Bill-Consideration

The Sick Textile Undertakings (Taking Over of Management) Bill, 1972

The motion for consideration of the Bill was moved by Shri L. N. Mishra.

Shri Dinen Bhattacharya took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

## 14. Private Member's Bill-Introduced

The River Corporation Bill, 1972, by Shri R. P. Ulaganambi.

## 15. Private Member's Bill-Withdraw

The National Rifle Training Scheme Bill, 1971 by Shri S. C. Samanta

Discussion on the motion for consideration of the Bill moved by Shri S. C. Samanta and the amendments thereto moved on the 1st December. 1972, continued.

The following Members took part in the debate:-

- (1) Shri B. R. Shukla
- (2) Shri M. B. Rana
- (3) Shri F. H. Mohsin

Shri S. C. Samanta replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri B. K. Daschowdhury was negatived.

The amendment for reference of the Bill to a Select Committee moved by Shri Subodh Hansda was also negatived.

The Bill was withdrawn by leave of the House.

## 16. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1972 (Amendment of Eighth Schedule) by Dr. Karni Singh

The motion for consideration of the Bill was moved by Dr. Karni Singh.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. C. Daga

The following Members took part in the debate:—

🔾 – 🤭 (1) Shri Madhuryya Nahata

- (2) Shri Amrit Nahata
- (3) Shrimati Gayatri Devi of Jaipur
- (4) Shri Panna Lal Barupal
- (5) Shri P. K. Deo
- (6) Shri M. C. Daga
- (7) Shri G. Viswanathan
- (8) Shri Narain Chand Parashat
- (9) Shri Rana Bahadur Singh
- (10) Shri Yamuna Prasad Mandal
- (11) Shri T. Sohan Lal
- (12) Shri S. N. Singh (Speech unfinished).

The discussion was not concluded.

#### 17. Half-An-Hour Discussion

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 15th November, 1972 to Unstarred Question No. 410 regarding experimental nuclear explosion for peaceful purposes.

Shri K. C. Pant replied to the discussion.

#### 18. Discussions under Rule 193

- \*(1) Discussion on the increasing student unrest in the country, raised by Shri P. Gangadeb on the 14th December, 1972, continued.
- \*(2) Discussion on the statement made by the Minister of State for Home Affairs in the House on the 7th December, 1972 regarding the incidents which took place in the Delhi University on the 6th December, 1972 raised by Shri Jagannathrao Joshi on the 14th December, 1972, continued.

The following Members took part in the combined debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Vasant Sathe
- (3) Shri Samar Guha
- (4) Shri C. M. Stephen
- (5) Shri Rana Bahadur Singh
- (6) Shri P. G. Mavalankar
  - (7) Shri M. Ram Gopal Reddy

Prof. S. Nurul Hasan replied to the discussions.

8.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th December, 1972).

S. L. SHAKDHER, Secretary.

<sup>\*</sup>Discussed together.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Monday, December 18, 1972 Agrahayana 27, 1894 (Saka)

#### No. 209

11.05 A. M.

## 1. Starred Questions

Starred Questions Nos. 484, 485, 487, 488, 490, 491, 493, 494, 496, and 497 were orally answered. Repl'es to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4650—4703, 4705—4729, 4731 and 4733—4849 were laid on the Table.

## 3. Paper laid on the Table

A copy of the Vegetable Oil Products Control (Amendment) Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 464(E) in Gazette of India dated the 24th November, 1972, was laid on the Table under sub-section (6) of section 3 of the Essential Commodities Act. 1955.

## 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 14th December, 1972, Rajya Sabha passed a motion referring the Indian Penal Code (Amendment) Bill, 1972, to a Joint Committee of the Houses consisting of 45 Members, 15 Members from Rajya Sabha, namely:—
  - (1) Shri Sasankasekhar Sanyal
  - (2) Shri M. Ruthnaswamy
  - (3) Shri Virendra Kumar Sakhalecha
  - (4) Shri Ram Sahai
  - (5) Shri Suraj Prasad
  - (6) Shri Nageshwar Prasad Shahi
  - (7) Shri Syed Hussain
  - (8) Shri Anand Narain Mulla
  - (9) Shri Vithal Gadgil
  - (10) Shrimati Sumitra G. Kulkarni
  - (11) Shri Syed Ahmed

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- (12) Shri M. Srinivasa Reddy
- (13) Shri V. V. Swaminathan
- (14) Shri Shyam Lal Yadav
- (15) Shri Ram Niwas Mirdha
- and 30 Members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.

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- (ii) That at its sitting held on the 14th December, 1972, Rajya Sabha agreed without any amendment to the Indian Railways (Amendment) Bill, 1972, passed by Lok Sabha on the 11th December, 1972.
- (iii) That at its sitting held on the 13th December, 1972, Rajya Sabha passed the Code of Criminal Procedure Bill, 1972.

## 5. Bill passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Code of Criminal Procedure Bill, 1972, as passed by Rajya Sabha.

## 6. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Fifty-seventh Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Sixth Report relating to Delhi Milk Scheme.

## 7. Report of Committee on Subordinate Legislation

Shri Vikram Mahajan presented the Fifth Report of the Committee on Subordinate Legislation.

## 8. Beport of Joint Committee

Shri H. K. L. Bhagat presented the Report of the Joint Committee on the Delhi School Education Bill, 1972.

#### 9. Evidence before Joint Committee-laid on the Table

Shri H. K. L. Bhagat laid on the Table a copy of the evidence given before the Joint Committee on the Delhi School Education Bill, 1972.

## 10. Report of Joint Committee-laid on the Table

Shri Mohammad Tahir laid on the Table a copy of the Report of the int Committee on the Advocates (Amendment) Bill, 1970.

#### 11. Evidence before Joint Committee—laid on the Table

Shri Mohammad Tahir laid on the Table a copy of the evidence given before the Joint Committee on the Advocates (Amendment) Bill, 1970.

#### 12. Government Bills—Introduced

- (1) The National Library Bill, 1972.
- (2) The Customs, Gold (Control) and Central Excises and Salt (Amendment) Bill, 1972.
- (3) The Laccadive, Minicoy and Amindivi Islands (Alteration of Name) Bill, 1972.

# 13. Government Bill-Motion for introduction held over

The Mulki Rules Bill, 1972.

The motion for leave to introduce the Bill moved by Shri Ram Niwas Mirdha was opposed.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.30 P.M.)

The motion was held over.

#### 14. Government Bill-under consideration

The Sick Textile Undertakings (Taking Over of Management) Bill, 1972

Discussion on the motion for consideration of the Bill moved on the 15th December, 1972, continued.

The following Members took part in the debate:-

- (1) Shri Dinen Bhattacharya
- (2) Shri Ram Singh Bhai Varma
- (3) Shri Indrajit Gupta
- (4) Shri Janaki Balllav Patnaik
- (5) Shri Virendra Agarwala
- (6) Shri Prabodh Chandra
- (7) Shri P. A. Saminathan
- (8) Shri Natwarlal Patel
- (9) Shri Madhu Dandavate
- (10) Shri Ramsahai Pandey
- (11) Shri M. C. Daga

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(12) Shri M. Ram Gopal Reddy

Shri L. N. Mishra replied to the debate.

The motion for consideration was adopted and clause-by-clause conyderation of the Bill was taken up.

· Clauses 2 to 8 were adopted.

Clause 9 was adopted as amended.

Clauses 10 to 13 were adopted.

Clause 14 was adopted, as amended.

Clauses 15 to 18 were adopted.

Consideration of the First Schedule was taken up but not concluded.

The discussion on the Bill was not concluded.

## 15. Report of Business Advisory Committee

Shri Raj Bahadur presented the Twenty-first Report of the Business Advisory Committee.

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## 16. Half-An-Hour, Discussion my minimum in the mean tree of the last the last tree of the l

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 5th December, 1972 to Unstarred Question Nov 3084 regarding scrapping the agreement with foreign oil companies.

Shri H. R. Gokhale replied to the discussion. 6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th December, 1972)

S. L. SHAKDHER, Secretary.

## CORRIGENDA

In Bulletin-Part I, dated December 15, 1972-

- (1) Page 827, paragraph 4, line 1 from bottom, for "396" read "296"
- (2) Page 829, paragraph 8,—
  for the heading "Statement re: Government Business" read Report of Railway Convention Committee"
- (3) Page 830,—
  - (i) paragraph 13, in the heading,—for "Consideration" read "Under Consideration"
  - (ii) paragraph 15, in the heading, for "Withdraw" read "Withdrawn"
  - (iii) paragraph 16, line 1 from bottom, for "Shri Madhuryya Nahata" read "Shri Madhuryya Haldar"

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#### BULLETIN-PART I

## [Brief Record of Proceedings]

Tuesday, December 19, 1972/Agrahayana 28, 1894 (Saka)

No. 210

11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 502, 503, 505, 507, 508, 509, 511—514, 516 and 5517 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4850—4894, 4896—4973, 4975—5023 and 5025—5048 were laid on the Table.

## 3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Information and Broadcasting regarding Cricket Match on T.V., was orally answered and supplementaries were also answered thereon.

## 4. Calling Attention

Shri Shankar Dayal Singh called the attention of the Minister of Home Affairs to the reported murder of a Harijan student in Hatras, Uttar Pradesh.

The Minister of State for Home Affairs made a statement in regard thereto.

#### 5. Papers Laid on the Table

A copy each of the following papers (Hindi and English versions) was laid on the Table under sub-section (1) of section 619A of the Companies Act, 1956:—

- Review by the Government on the working of the Cochin Refineries Limited, for the year 1970-71.
- (ii) Annual Report of the Cochin Refineries Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### 6. Presentation of Petition

Shri B. K. Daschowdhury presented a petition signed by Shri T. T. Jagtap and others regarding unemployment of Agricultural Graduates and Post-Graduates and Agricultural Engineers.

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## 7. Motion Regarding Report of Joint Committee

Shri A. P. Sharma moved the following motion:-

"That this House do further extend up to the 9th March, 1973, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952."

The motion was adopted.

## 8. Motion re: Twenty-first Report of Rusiness Advisory Committee

Shri Raj Bahadur moved the following motion:-

"That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 18th December, 1972."

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The motion was adopted subject to the modification that item (6) of para 2 of the Report relating to the Code of Criminal Procedure Bill, 1972, be deleted.

## 9. Government Bills-Introduced

✓(1) The Mulki Rules Bill, 1972.

The Speaker gave his ruling on the procedure regarding the legislative competence of the House to take up the Bill.

The motion for leave to introduce the Bill moved by Shri Ram Niwes Mirdha on the 18th December, 1972, was adopted.

The Bill was introduced.

(Lok Sabha adjourned at 2.30 P.M. and re-assembled at 8.85 P.M.)

- (2) The Richardson and Cruddas Limited (Acquisition and Transfer of Undertaking) Bill, 1972.
  - (8) The Mysore State (Alteration of Name) Bill, 1972.

#### 10. Government Bills-Passed

(i) The Sick Textile Undertakings (Taking Over of Management) Bill, 1972

Clause-by-clause consideration of the Bill continued.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri L. N. Mishra.

## The following Members took part in the debate:-

- (1) Shri Jyotirmov Bosu
- (2) Shri S. M. Banerjee
- (3) Shri Piloo Mody
- (4) Shri L. N. Mishra

The motion was adopted and the Bill, as amended, was passed.

- (ii) The Indian Tariff (Amendment) Bill, 1972

The motion for consideration of the Bill was moved by Shri A. C. George.

The following Members took part in the dehat: -

- (1) Shri Jyotirmov Bosu
- (2) Shri K. Baladhandayutham
- (3) Shri J. Matha Gowder

Shri A. C. George replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. C. George.

The motion was adopted and the Bill was passed.

#### 11. Resolution—Under Consideration

Shri Mohammed Shafi Qureshi moved the following Resolution:-

"That this House approves the recommendations made in paras 1.1, 2.31, 3.18, 3.19, 3.27, 3.28, 4.12, 4.13 and 5.11 of the Report on Accounting Matters of the Committee appointed to review the rate of dividend payable by the railway undertaking to General Revenues as well as other ancillary matters in connection with the railway finance vis-a-vis the General Finance, which was presented to Parliament on the 15th December, 1972.

That this House further directs that the action taken by Government on the other recommendations made in the Report should be reported to the next Parliamentary Committee which may be appointed to review similar matters."

The following Members took part in the debate:-

- (1) Shri Jagadish Bhattacharyya
- (2) Shri Onkar Lal Berwa

The discussion was not concluded.

## 12. Discussion Under Rule 193

Dr. Laxminarayan Pandeya raised a discussion on the statement made by the Minister of Works and Housing and Health and Family Planning in the House on the 30th November, 1972 regarding the Guru Gobind Singh Medical College at Faridabad.

The following Members took part in the debate:-

(1) Shri Jyotirmoy Bosu

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- '(2) Shri Vasant Sathe
- (3) Shri Ramavatar Shastri
- (4) Shri Piloo Mody
- (5) Dr. Karni Singh
- (6) Shri Anant Prasad Sharma
- (7) Shri Sat Pal Kapur
- (8) Shri Madhu Dandavate
- (9) Shri R. D. Bhandare

Shri Uma Shankar Dikshit replied to the discussion.

6.35 P.M.

[Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th December, 1972].

S. L. SHAKDHER, Secretary.

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#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, December 20, 1972 Agrahayana 29, 1894 (Saka)

## No. 211

11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 523, 527, 528, 532—537 and 539 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5049—5130, 5134—5144, 5146—5170, 5172—5200 and 5202—5248 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Indian Wireless Telegraphy (Commercial Radio Operators Certificates of Proficiency and Licence to operate Wireless Telegraphy) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1553 in Gazette of India dated the 9th December, 1972, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A statement (as on 30-11-1972) (Hindi and English versions) on the decisions taken on various Reports of the Administrative Reforms Commission and the implementation of these decisions.
- (3) (i) A copy each of the following Notifications (Hindi and English versions) issued under sub-clause (a) of article 318 of the Constitution:—
  - (a) The Union Public Service Commission (Members) Regulations, 1969, published in Notification No. G.S.R. 2404 in Gazette of India dated the 11th October, 1969.
  - (b) The Union Public Service Commission (Members) Amendment Regulations, 1972, published in Notification No. G.S.R 977 in Gazette of India dated the 19th August, 1972.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

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- \*(4) A statement correcting the answer given on the 29th November.

  1972 to Unstarred Question No. 2206 by Shri Hukam Chand
  Kachwai.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1971-72.
  - (ii) Annual Report of the Indian Rare Earths Limited, Bombay. for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of Notification No. G.S.R. 481(E) (Hindi and English versions) published in Gazette of India dated the 5th December. 1972, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
- (7) A copy of Notification No. S.O. 572(E) (Hindi and English versions) published in Gazette of India dated the 1st September. 1972 regarding management of Messrs Diwan Sugar and General Mills Private Limited, Sakhoti-Tanda, District Meerut. Uttar Pradesh, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1970-71.
  - (b) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) ((a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1970-71.
  - (b) Annual Report of the Sambhar Salts Limited, Jaipur for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### 4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 18th December, 1972, Rajya Sabha agreed without any amendment to the Industrial Development Bank of India (Amendment) Bill, 1972, passed by Lok Sabha on the 12th December, 1972.
  - (ii) That at its sitting held on the 18th December, 1972, Rajya Sabha agreed without any amendment to the Industrial Finance Corporation (Amendment) Bill, 1972, passed by Lok Sabha on the 13th December, 1972.

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## 5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Twenty-first Report of the Committee on Private Members' Bills and Resolutions.

## 6. Reports of Public Accounts Committee

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Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Fifty-sixth Report regarding action taken by Government on the recommendations contained in their Eighth Report on Chapter II of Audit Report (Civil), on Revenue Receipts, 1970 relating to Customs.
- (2) Fifty-eighth Report regarding action taken by Government on the recommendations contained in their Fifth Report on Audit Report (Civil), 1970 relating to the Ministry of Works, Housing and Urban Development.

## 7. Report of Committee on Public Undertakings

Shri Amrit Nahata presented the Twenty-fourth Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Sixty-fifth Report (Fourth Lok Sabha) on Mining and Allied Machinery Corporation Limited.

## 8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri B. K. Daschowdhury presented the following Reports (English and Hindi versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Twelfth Report regarding action taken by Government on the recommendations contained in their Thirteenth Report (Fourth Lok Sabha) on the erstwhile Ministry of Steel and Heavy Engineering—Reservations for Scheduled Castes and Scheduled Tribes in Heavy Engineering Corporation Limited.
- (2) Thirteenth Report regarding action taken by Government on the recommendations contained in their Fifteenth Report (Fourth Lok Sabha) on the Ministry of Railways (Railway Board)—Reservations for Scheduled Castes and Scheduled Tribes in Indian Railways.
- (3) Fourteenth Report on the Ministry of Steel and Mines (Department of Steel)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in (i) Hindustan Steel Limited (Headquarters Organisations); (ii) Bhilai Steel Plant; (iii) Rourkela Steel Plant; (iv) Durgapur Steel Plant; and (v) Bokaro Steel Limited.

## 9. Presentation of Petition

Shri A. K. Gopalan presented a petition signed by Shri P. Ramamurti and others regarding recognition of Provisional Revolutionary Government of South Vietnam and stoppage of American bombing of North and South Vietnam.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

P.T.O.

## 10. Resolution Adopted

Discussion on the following Resolution moved by Shri Mohammed Shafi Qureshi on the 19th December, 1972, continued:—

"That this House approves the recommendations made in paras 1.1, 2.31, 3.18, 3.19, 3.27, 3.28, 4.12, 4.13 and 5.11 of the Report on Accounting Matters of the Committee appointed to review the rate of dividend payable by the railway undertaking to General Revenues as well as other ancillary matters in connection with the railway finance vis-a-vis the General Finance, which was presented to Parliament on the 15th December, 1972.

That this House further directs that the action taken by Government on the other recommendations made in the Report should be reported to the next Parliamentary Committee which may be appointed to review similar matters."

The following Members took part in the debate: -

- (1) Shri Tha Kiruttinan
- (2) Shri Khemchandbhai Chavda
- (4) Shri Ramavatar Shastri

Shri T. A. Pai replied to the debate.

The Resolution was adopted.

## 11. Government Bill-Debate Adjourned

The National Library Bill, 1972

The motion for consideration of the Bill was moved by Prof. S. Nurul Hasan.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri H. N. Mukerjee.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri H. N. Mukerjee

A motion that the debate on the Bill be adjourned was moved by Prof. S. Nurul Hasan.

(3) Shri Samar Guha

The motion for adjournment of the debate on the Bill moved by Prof. S. Nurul Hasan was adopted and the debate was adjourned.

#### 12. Government Bill-Passed

The Richardson and Gruddas Limited (Acquisition and Transfer of Undertaking) Bill, 1972

The motion for consideration of the Bill was moved by Shri Siddheshwar Prasad.

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The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri R. V. Bade
- (3) Shri E. R. Krishnan

Shri Siddheshwar Prasad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 31 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Siddheshwar Prasad.

The motion was adopted and the Bill was passed.

#### 13. Motion

Shri Ram Niwas Mirdha moved the following motion:-

"That the debate on the motion 'that the All-India Services Regulations (Indemnity) Bill, 1972, as passed by Rajya Sabhabe taken into consideration' which was adjourned on the 5th December, 1972, be resumed now."

On the motion the House divided, Ayes 83; Noes 9. The motion was accordingly adopted.

#### 14. Government Bill- Under Consideration

The All-India Services Resolutions (Indemnity) Bill, 1972, as passed by Rajya Sabha).

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 5th December, 1972, was resumed.

Shri Somnath Chatterjee took part in the debate.

Shri Ram Niwas Mirdha replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 73; Noes 10. The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Consideration of Clause 2 was taken up but not concluded.

The discussion on the Bill was not concluded.

#### 15. Half-an-Hour Discussion

Shri Chandrika Prasad raised a half-an-hour discussion on points arising out of the answer given on the 6th December, 1972 to Unstarred Question No. 3293 regarding revision of pay scales of Khadi Gramodyog Bhavan, New Delhi.

Shri Siddheshwar Prasad replied to the discussion.

## 16. Report of Business Advisory Committee

Shri Raj Bahadur presented the Twenty-second Report of the Business Advisory Committee.

5.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st December, 1972).

S. L. SHAKDHER. Secretary.

## BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 21, 1972 Agrahayana 30, 1894 (Saka)

No. 212

#### 11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 541—547 and 549—552 were orally answered Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5249-5402 were laid on the Table.

## 3. Calling Attention

Shri Samar Guha called the attention of the Minister of Home Affairs to the reported tour of riot-affected areas of Assam by Shri K. C. Pant, Minister of State and the latest situation there.

The Minister of State for Home Affairs made a statement in regard thereto.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust for the year 1970-71 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (2) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, for the year 1970-71.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1971-72.
  - (ii) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

P.T.O.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
  - (i) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited, for the year 1970-71.
  - (ii) Annual Report of the Fertilisers and Chemicals, Travancore Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### 5. Minutes of Committee on Petitions—laid the Table

Minutes of the Twelfth to Twenty-first sittings of the Committee on Petitions were laid on the Table.

## 6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 19th December, 1972, Rajya Sabha agreed without any amendment to the Delimitation Bill, 1972, passed by Lok Sabha on the 14th December, 1972.
- (ii) That at its sitting held on the 19th December, 1972, Rajya Sabha passed the Capital of Punjab (Development and Regulation) (Chandigarh Amendment) Bill, 1972.

## 7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy of the Capital of Punjab (Development and Regulation) (Chandigarh Amendment) Bill, 1972, as passed by Rajya Sabha.

## 8. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Fifty-fifth Report of the Public Accounts Committee regarding action taken by Government, on the recommendations contained in their Ninth Report relating to Ministry of Education and Social Welfare.

#### 9. Report of Committee on Petitions

Shri Anant Prasad Sharma presented the Seventh Report of the Committee on Petitions.

## 10. Report of Committee on Absence of Members

Shri S. C. Samanta presented the Eighth Report of the Committee on Absence of Members from the Sittings of the House.

#### 11. Statement by Minister

The Deputy Minister of External Affairs made a statement regarding expulsion of Shri N. N. Desai, First Secretary in the High Commission of India in Kampala.

# 12. Motion re: Twenty-second Report of Business Advisory Committee Shri Raj Bahadur moved the following motion:—

"That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on the 20th December, 1972."

The motion was adopted.

## 13. Government Bill—Passed

The Mulki Rules Bill, 1972

The motion for consideration of the Bill was moved by Shri Ram Niwas Mirdha.

Two motions for reference of the Bill to Supreme Court for its opinion, were moved by Sarvashri K. Narayana Rao and M. Satyanarayan Rao.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon, were moved by Sarvashri Jagannathrao Joshi and Madhu Dandavate.

An amendment for reference of the Bill to a Joint Committee, was moved by Shri Jagannathrao Joshi.

The following Members took part in the debate:--

- (1) Shri B. N. Reddy

- (2) Shri K. Raghuramaiah (3) Shri Y. Eswara Reddy (4) Shrimati T. Lakshmikanthamma
- (5) Shri Jagannathrao Joshi
- (6) Shri Jagannath Rao (7) Shri G. Viswanathan
- (8) Dr. G. S. Melkote
- (9) Shri Frank Anthony
- (10) Shri S. B. P. Pattabhi Rama Rao (11) Shri Madhu Dandavate
- (12) Shri P. V. G. Raju
- (13) Shri Maganti Ankineedu
- (14) Shri Nathuram Mirdha
- (15) Shri M. Satyanarayan Rao
- (16) Shri J. Rameshwar Rao (17) Shri Y. B. Chavan (18) Shri S. B. Giri

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Shrimati Indira Gandhi replied to the debate.

The motion for reference of the Bill to Supreme Court for its opinion, moved by Shri K. Narayana Rao was withdrawn by leave of the House.

The motion for reference of the Bill to Supreme Court for its opinion. moved by Shri M. Satyanarayan Rao was negatived.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Jagannathrao Joshi, the House divided, Ayes 41; Noes 231. The amendment was accordingly negatived.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Madhu Dandavate was negatived.

The amendment for reference of the Bill to a Joint Committee, moved by Shri Jagannathrao Joshi was negatived.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 to 7 and the First and Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Niwas Mirdha.

On the motion, the House divided, Ayes 233; Noes 40. The motion was accordingly adopted and the Bill was passed.

P.T.O.

## 14. Motion Re. Joint Committee on Government Bill-Adopted

The Indian Penal Code (Amendment) Bill, 1972

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Ram Niwas Mirdha.

The motion was adopted as follows:-

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Indian Penal Code, made in the motion adopted by Rajya Sabha at its sitting held on the 14th December, 1972 and communicated to this House on the 15th December, 1972 and do resolve that the following Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:-

- (1) Shri P. Ankineedu Prasadarao
- (2) Shri Banamali Babu
- (3) Shri R. V. Bade
- (4) Shri H. K. L. Bhagat
- (5) Shri Muhammed Khuda Bukhsh(6) Shri B. E. Choudhari
- (7) Shri Khemchandbhai Chavda
- (8) Shri Madhu Dandavate
- (9) Shri G. C. Dixit
- (10) Shri Tarun Gogoi
- (11) Shri Dinesh Joarder
- (12) Shri Z. M. Kahandole (13) Shri G. Y. Krishnan
- (14) Shri Yamuna Prasad Mandal
- (15) Shri Piloo Mody
- (16) Shri F. H. Mohsin
- (17) Shri Niti Raj Singh Chaudhury
- (18) Shri D. K. Panda (19) Shri R. Balakrishna Pillai
- (20) Chowdhury Ram Sewak
- (21) Shri K. Narayana Rao
- (22) Shri M. Satyanarayan Rao
- (23) Shri Vayalar Ravi
- (24) Shri Shanker Rao Savant
- (25) Shri Shambhu Nath
- (26) Shri B. R. Shukla
- (27) Shri Ram Shekhar Prasad Singh
- (28) Shri S. N. Singh (29) Shri G. Viswanathan
- (30) Shri R. P. Yadav"

#### 7.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd December, 1972).

S. L. SHAKDHER.

Secretary.

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#### **CORRIGENDA**

In Bulletin-Part I, dated December 20, 1972-

- (1) Page 843, paragraph 12, line 1, for "Gruddas" read "Cruddas"
- (2) Page 844, paragraph 14, line 1,for "Resolutions" read "Regulations"

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, December 22, 1972|Pausa 1, 1894 (Saka)

## No. 213

#### 11.01 A.M.

#### 1. Starred Questions

Starred Questions Nos. 561, 562, 565—573 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5403-5602 were laid on the Table.

## 3. Calling Attention

Shri Bhogendra Jha called the attention of the Minister of Agriculture to the delay in according approval to land ceiling legislations of Bihar, Andhra Pradesh, Maharashtra and other States.

The Minister of Agriculture made a statement in regard thereto.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 3480 (Hindi and English versions) published in Gazette of India dated the 18th September, 1972, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1971-72.
  - (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi. for the year 1971-72.

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- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporation Act. 1953:—
  - (i) Annual Report of the Air India for the year 1971-72.
  - (ii) Annual Report of the Indian Airlines for the year 1971-72.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporation Act, 1953:—
  - (i) Certified Accounts of the Air India for the year 1971-72 together with the Audit Report thereon.
  - (ii) Certified Accounts of the Indian Airlines for the year 1971-72 together with the Audit Report thereon.
- (6) A copy of the Delhi Development Authority (Issue and Management of Bonds) Regulations, 1970 (Hindi and English versions) published in Notification No. S.O. 1135 in Gazette of India dated the 20th May, 1972, under section 58 of the Delti Development Act, 1957.
- (7) A copy of the Report of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial) Part XI—Indian Oil Corporation Limited (Refineries Division excluding Pipelines Section), under article 151(1) of the Constitution.
- (8) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi:—
  - (a) The Delhi Sales Tax (Fifth Amendment) Rules, 1972, published in Notification No. F. 4(45)|71-Fin. (G) in Delhi Gazette dated the 8th June, 1972.
  - (b) The Delhi Sales Tax (Sixth Amendment) Rules, 1972, published in Notification No. F. 4(60)|71-Fin. (G) in Delhi Gazette dated the 3rd August, 1972.
  - (c) The Delhi Sales Tax (Seventh Amendment) Rules, 1972, published in Notification No. F. 4(24)|72-Fin. (G) in Delhi Gazette dated the 6th October, 1972.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Central Excise (Fourteenth Amendment) Rules, 1972, published in Notification No. G.S.R. 1494 in Gazette of India dated the 2nd December, 1972.
- (ii) The Central Excise (Fifteenth Amendment) Rules, 1972, published in Notification No. G.S.R. 1495 in Gazette of India dated the 2nd December, 1972.

- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
  - (i) G.SR. 479(E) published in Gazette of India dated the 4th December, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 480 (E) published in Gazette of India dated the 4th December, 1972 together with an explanatory memorandum.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 472(E) published in Gazette of India dated the 30th November, 1972 together with an explanatory memorandum.
  - (ii) G.S.R. 476(E) published in Gazette of India dated the 1st December, 1972 together with an explanatory memorandum.
- (12) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review (Hindi and English versions) by the Government on the working of the Triveni Structurals Limited, for the year 1971-72.
  - (ii) Annual Report (Hindi and English versions) of the Triveni Structurals Limited, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (b) (i) Review (Hindi and English versions) by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1971-72.
- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1971-72.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) regarding cotton purchases by the Cotton Corporation of India during 1971-72 and Cotton Price Policy for 1972-73.
- (14) A copy of the Annual Report (Hindi and English versions) of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1970-71 along with the Audited Assounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (15) A copy of the Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act. 1942:—
  - (i) The Coffee (Fourth Amendment) Rules, 1972, published in Notification No. G.S.R. 929 in Gazette of India dated the 5th August, 1972.
  - (ii) The Coffee (Fifth Amendment) Rules, 1972, published in Notification No. G.S.R. 1077 in Gazette of India dated the 2nd September, 1972.
- (17) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1971-72.
- (18) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

#### Fourth Lok Sabha

- (i) Statement No. XXVII—Seventh Session, 1969
- (ii) Statement No. XXVI—Eighth Session, 1969
- (iii) Statement No. XXIV-Ninth Session, 1969
  - (iv) Statement No. XXVII—Tenth Session, 1970.
  - (v) Statement No. XVII-Twelfth Session, 1970

#### Fifth Lok Sabha

- (vi) Statement No. XVIII-Second Session, 1971
- (vii) Statement No. X-Third Session, 1971
- (viii) Statement No. IX-Fourth Session, 1972
- (ix) Statement No. III-Fifth Session, 1972
- (x) Statement No. I—Sixth Session, 1972.
- (19) A copy of the Audited Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1968-69.
- (20) A copy of the Audited Accounts (Hindi and English versions) together with the Audit Report thereon of the Employees' State Insurance Corporation for the year 1969-70 under section 36 of the Employees Insurance Act, 1948.
- (21) (i) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Scheme Act, 1948:—
  - (a) The Coal Mines Provident Fund (First Amendment) Scheme, 1972, published in Notification No. G.S.R. 509 in Gazette of India dated the 29th April, 1972.
  - (b) The Andhra Pradesh Coal Mines Provident Fund (First Amendment) Scheme, 1972, published in Notification No. G.S.R. 510 in Gazette of India dated the 29th April, 1972.
  - (c) The Raiasthan Coal Mines Provident Fund (First Amendment) Scheme, 1972, published in Notification No. G.S.R. 511 in Gazette of India dated the 29th April, 1972.

- (d) The Neyveli Coal Mines Provident Fund (First Amendment)
  Scheme, 1972, published in Notification No. G.S.R. 512 in
  Gazette of India dated the 29th April, 1972.
- (ii) A statement showing reasons for delay in laying the above Notifications.
- (22) A statement (i) correcting the answer given on the 29th May, 1972 to Unstarred Question No. 7755 by Shri Ramavatar Shastri regarding financial assistance to Cultural Institutions and (ii) giving reasons for the delay in correcting the answer.

## 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 20th December, 1972, Rajya Sabha agreed without any amendment to the State Financial Corporations (Amendment) Bill, 1972, passed by Lok Sabha on the 15th December, 1972.
- (ii) That at its sitting held on the 21st December, 1972, Rajya Sabha agreed without any amendment to the Sick Textile Undertakings (Taking Over of Management) Bill, 1972, passed by Lok Sabha on the 19th December, 1972.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Indian Tariff (Amendment) Bill, 1972, passed by Lok Sabha on the 19th December, 1972.

#### 6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Martand Singh of Rewa—12th May to 1st June, 1972 (Fourth Session) and 31st July to 31st August, 1972 (Fifth Session).
- (2) Shri Tula Ram-

13th November to 12th December, 1972 (Sixth Session).

#### 7. Minutes of Parliamentary Committees—Laid on the Table

- (1) Minutes of the Eighteenth to Twenty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.
- (2) Minutes of the Eighth sitting of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

## 8. Opinion on Bill-Laid on the Table

•Shri S. C. Samanta laid on the Table a Paper containing opinions on the Bill further to amend the Constitution of India. which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 12th May, 1972.

## 9. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

 Sixtieth Report regarding action taken by Government on the recommendations contained in their Twenty-eighth Report relating to the Ministry of Foreign Trade and Department of Agriculture. (2) Sixty-first Report regarding action taken by Government the recommendations contained in their Second Report Appropriation Accounts (P & T) 1968-69 and Audit Report (P & T), 1970.

## 10. Reports of Committee on Petitions

Shri Devendra Satpathy presented the Eighth and Ninth Reports of the Committee on Petitions.

## 11. Report of Joint Committee on Offices of Profit

Shri Dharnidhar Basumatari presented the Fourth Report of the Joint Committee on Offices of Profit.

## 12. Statements by Ministers

- (1) The Minister of Agriculture made a statement regarding take over of wholesale trade in wheat and rice.
- (2) The Minister of Company Affairs made a statement on the action taken on the inspection report in the case of Belapur Sugar and Allied Industries Ltd.

#### 13. Motion

Shri Jyotirmov Bosu moved the following motion:-

"That this House notes with disappointment the policy of the Government in regard to manufacture of car."

The following Members took part in the debate: -

- (1) Shri Amrit Nahata
- (2) Shri S. M. Banerjee
- (3) Shri N. K. P. Salve
- (4) Shri Atal Bihari Vajpayee
- (5) Shri H. K. L. Bhagat
- (6) Shri Piloo Mody
- (7) Shri R. D. Bhandare
- (8) Shri G. Viswanathan
- (9) Shri Sat Pal Kapur
- (10) Shri Shyamnandan Mishra
- (11) Shri Darbara Singh
- (12) Shri C. Subramaniam

Shri Jyotirmoy Bosu replied to the debate.

The motion was negatived.

## 14. Statements by Minister

- (1) The Deputy Minister of External Affairs made a statement regarding expulsion of Shri N. N. Desai, First Secretary in the High Commission of India in Kampala.
- (2) The Deputy Minister of External Affairs made a statement regarding U.S. bombing in Vietnam.

#### Motion

Prof. S. Nurul Hasan moved the following motion:-

"That the debate on the motion that the Bill to provide for the administration of the National Library and certain other connected matters, be taken into consideration' which was adjourned on the 20th December, 1972, be resumed now."

The motion was adopted.

## 16. Government Bill-Amendment for Reference to Joint Committee-Adopted.

The National Library Bill, 1972

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 20th December, 1972, was resumed.

An amendment for reference of the Bill to a Joint Committee was moved by Prof. S. Nurul Hasan.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri H. N. Mukerjee, was negatived.

The following amendment for reference of the Bill to a Joint Com-Whittee moved by Prof. S. Nurul Hasan was adopted.

"That the Bill to provide for the administration of the National Library and certain other connected matters, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:-

- (1) Shri Achal Singh
- (2) Shri Dharamrao Sharanappa Afzalpurkar
- (3) Shri Virendra Agarwala
- (4) Shri Shrikrishna Agrawal
- (5) Shri Anand Singh
- (6) Shri Panna Lal Barupal
- (7) Shri S. C. Besra
- (8) Shri Biren Engti
- (9) Shri R. R. Singh Deo
- (10) Shri K. Gopal

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- (11) Shri Samar Guha
- (12) Shri B. R. Kavade
- (13) Shri E. R. Krishnan
- (14) Shri Y. S. Mahajan
- (15) Shri Kumar Majhi
- (16) Shri H. N. Mukerjee
- (17) Shri Saroj Mukherjee
- (18) Shri Tuna Oraon
- (19) Shri Narain Chand Parashar
- (20) Shri Natwarlal Patel

- (21) Shri Ramubhai Ravjibhai Patel
- (22) Shri P. Antony Reddi
- (23) Shri P. Ganga Reddy
- (24) Shri Sakti Kumar Sarkar
- (25) Shri S. A. Shamim
- (26) Shri Rajaram Shastri
- (27) Shri Somchand Solanki
- (28) Shri K. P. Unnikrishnan
- (29) Shri Amarnath Vidyalankar
- (30) Shri D. P. Yadav

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members the Joint Committee;

that the Committee shall make a report to this House by the 15th day of March, 1973;

that in other respects the Rules of Procedure of this House reing to Parliamentary Committees shall apply with a variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sa do join the said Joint Committee and communicate to House the names of 15 members to be appointed by Rabha to the Joint Committee."

# 17. Motion Re: Twenty-first Report of Committee on Private Member Bills and Resolutions

Shri G. G. Swell moved the following motion:—

"That this House do agree with the Twenty-first Report of Committee on Private Members' Bills and Resolution presented to the House on the 20th December, 1972."

The motion was adopted.

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(Lok Sabha adjourned sine die at 5.58 P.M.)

S. L. SHAKDHEL

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